Office of Directorate General of Foreign Trade
New Delhi -0

Para 4.7 Decision(DRAFT)

MEETING NUMBER : 22/82-ALC4/2010 MEETING DATE : 31.08.2010

The Meeting No.22/82 in the year 2010-11 to consider the cases under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy, 2009-14 pertaining to products falling in Chapter 29 and 30 was held on 31.08.2010 under the Chairmanship of Addl DGFT, Shri V.K. Gupta in his chamber.

Following members were present:-

1. **Shri Shaish Kumar, IA, DIPP**
2. **Shri Jasbir Singh, IA, Department of C&PC**
3. **Shri D.N. Mathur, Dy. IA, Department of Pharmaceuticals**
4. **Shri Krishan Kumar, Dy. DGFT**
5. **Shri Shyam Lal, FTDO**

Committee discussed the report submitted by the Sub-Committee comprising of Shri V.K. Gupta, Addl. DGFT and Chairman, NC-3, Shri Shaish Kumar, IA, DIPP, Shri D.N. Mathur, Dy. IA, Department of Pharmaceuticals and Shri Shyam Lal, FTDO, DGFT and observed that the Committee has already allowed wastage upto 29% in respect of import of components like Syringes, Stoppers, Needle Shields. Thereafter, against the subsequest advance licences, Committee treat the above components as packing material and allowed wastage as per packing policy. The Sub-Committee, during plant visit, observed that there is a wastage between 10 to 29%.

After detailed deliberations and in consultation with technical authorities present in meeting decided to accept the report of Sub-Committee for finalization of norms in the cases of M/S Gland Pharma Ltd, Hyderadabad for manufacturing of Pre-filled Syringes.

At the outset, minutes of Norms Committee Meeting No. 19/82 dated 10.08.2010, 20/82 dated 17.08.2010 and 21/82 dated 24.08.2010 were ratified by the Committee.

Case No. B-184	M/s Punjab Chemicals & Crop Protection Ltd.
Norms Committee Meeting No. 22/11	F.No.01/82/162/01141/AM10/DES-III
Meeting Date 31.08.2010	RLA F. No. 03/95/040/00749/AM09
Adv. Lic. No.0310560198 dated 15.02.2010	
Committee considered case as per agenda and in consultation with technical authority present in meeting, decided to amend the descrption of import item No.2 to read as "Methylene Chloride" without any other change in the decision taken in 08/82 meeting held on 25.05.2010. RA concerned may take further necessary action as per above decision of NC.	

Case No. B-185	M/s Grand Organics Pvt.Ltd.
Norms Committee Meeting No. 22/11	F.No.01/82/050/01825/AM07/DES-III
Meeting Date 31.08.2010	RLA F. No. 17/24/040/00084/AM07
Adv. Lic. No.1710001580 dated 15.03.2007	

Committee considered case as per agenda and in light of written comments of Department of C&PC dated 03.09.2010 and in consultation with technical authorities present in meeting, decided to ratify norms on repeat basis under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
Grand 1010 (Oxirane, Methyl, Polymer with Oxirane Mol. Weight 3850)	1 kg	1.	Propylene Oxide	0.903 kg
		2.	Ethylene Oxide	0.0685 kg
		3.	Diethylene Glycol	0.0275 kg

RA concerned may take further necessary action as per above decision of NC.

Case No. B-186	M/s Span Diagnostic Ltd.
Norms Committee Meeting No. 22/11	F.No.01/82/050/01536/AM09/DES-III
Meeting Date 31.08.2010	RLA F. No. 52/24/040/00084/AM09
Adv. Lic. No.5210025186 dated 12.01.2009	

Committee considered case as per agenda and observed that technical comments have been received from Department of Bio-technology vide their O.M.BT/IL/05/308/2009-PID dated 26.06.2010 in which they have mentioned that earlier the comments were wromgly communicated by oversight, and now they have given the correct quantity of inputs, but Committee could not identify the use of these inputs. It was, therefore, decided to call for the firm for personal hearing before NC in its 26/11 meeting scheduled to be held on 12.10.2010. Accordingly, case was deferred for 12.10.2010.

Case No. B-187	M/s Intas Pharma Ltd.
Norms Committee Meeting No. 22/11	F.No.01/82/050/00344/AM10/DES-III
Meeting Date 31.08.2010	RLA F. No. 08/24/040/00097/AM10
Adv. Lic. No.0810081456 dated 15.07.2009	

Committee considered case as per agenda and in light of earlier decision taken in 6/82 meeting held on 06.05.2008 and in consultation with technical authorities present in meeting, decided to revise norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed for 250 mg	Qty. allowed for 500 mg

				tablet	tablet
Azithromycin Tablets 250 mg and 500 mg	1 No. each	1.	Azithromycin Monohydrate (average water content NLT 5.0%)	268.42 mg/tablet	536.84 mg/tablet

RA concerned may take further necessary action as per above decision of NC.

Case No. B-188	M/s Lepro Herbals Pvt. Ltd.
Norms Committee Meeting No. 22/11	F.No.01/82/162/00966/AM08/DES-III F.No.01/82/050/01355/AM08/DES-III F.No.01/82/050/01445/AM07/DES-III
Meeting Date 31.08.2010	RLA F. No. 05/24/040/00436/AM08 RLA F. No. 05/24/040/00546/AM08 RLA F. No. 05/24/040/00768/AM08
Adv. Lic. No.0510048360 dated 05.12.2001 Adv. Lic. No.0510210501 dated 05.12.2001 Adv. Lic. No.0510196087 dated 05.12.2001	

Committee considered case as per agenda and observed that the firm has requested for enhancement in the quantity of inputs on the basis of Production and Consumption data certified by Central Excise Authority, but they have not given the percentage purity of input. It was, therefore, decided to call for the firm for personal hearing on 28.09.2010 alongwith the Certificate of Analysis from foreign supplier against these licences. Accordingly, case was deferred for 28.09.2010.

Case No. B-189	M/s Lepro Herbals Pvt. Ltd.
Norms Committee Meeting No. 22/11	F.No.01/82/050/00017/AM07/DES-III F.No.01/82/050/00518/AM07/DES-III
Meeting Date 31.08.2010	RLA F. No. 05/24/040/01089/AM06 RLA F. No. 05/24/040/00278/AM07
Adv. Lic. No.0510180324 dated 04.04.2006 Adv. Lic. No.0510185827 dated 05.07.2006	

Committee considered case as per agenda and observed that the firm has requested for enhancement in the quantity of inputs on the basis of Production and Consumption data certified by Central Excise Authority, but they have not given the percentage purity of input. It was, therefore, decided to call for the firm for personal hearing on 28.09.2010 alongwith the Certificate of Analysis from foreign supplier against these licences. Accordingly, case was deferred for 28.09.2010.

Case No. B-190	**M/s Medreich Ltd.**
Norms Committee Meeting No. 22/11	**F.No.01/82/050/01330/AM09/DES-III** **F.No.01/82/050/01698/AM09/DES-III** **F.No.01/82/162/00165/AM09/DES-III** **F.No.01/82/050/00077/AM10/DES-III** **F.No.01/82/050/00140/AM10/DES-III** **F.No.01/82/050/00256/AM10/DES-III** **F.No.01/82/050/00416/AM10/DES-III**
Meeting Date 31.08.2010	**RLA F. No. 07/24/040/00477/AM09** **RLA F. No. 07/24/040/00632/AM09** **RLA F. No. 07/24/040/00672/AM09** **RLA F. No. 07/24/040/00047/AM10** **RLA F. No. 07/24/040/00068/AM10** **RLA F. No. 07/24/040/00124/AM10** **RLA F. No. 07/24/040/00170/AM10**
Adv. Lic. No.0710061336 dated 26.11.2008 **Adv. Lic. No.0710063294 dated 26.02.2009** **Adv. Lic. No.0710063755 dated 20.03.2009** **Adv. Lic. No.0710064569 dated 06.05.2009** **Adv. Lic. No.0710065057 dated 28.05.2009** **Adv. Lic. No.0710065661 dated 29.06.2009** **Adv. Lic. No.0710066306 dated 03.08.2009**	
Committee considered case as per agenda and observed that the quantity of inputs has been allowed as per SION A-412 with 2% wastage and the wastage more than that allowed under SION can not given. It was, therefore, decided to reject the case. In case the firm is not satisfied, they may appear before NC for personal hearing on any Tuesday after confirming over telephone from Mr. Krishan Kumar, Dy. DGFT (Tel.No.23061562, ext. 380) or from Sh. Shyam Lal, FTDO (Tel. No.23061562 ext. 269). **RA concerned may take further necessary action as per above decision of NC.**	

Case No. B-191	**M/s Aarti Industries Ltd.**
Norms Committee Meeting No. 22/11	**F.No.01/82/162/00332/AM11/DES-III**
Meeting Date 31.08.2010	**RLA F. No. 03/94/040/00848/AM10** **RLA F. No. 03/94/040/01063/AM10**
Adv. Lic. No.0310553773 dated 05.01.2010 **Adv. Lic. No.0310564399 dated 11.03.2010**	
The Director in Ministry of Environment and Forests dealing with Ozone Cell was requested to attend the meeting through a D.O. letter from Chairman, NC-3. However, the representative of MOEF	

could not attend the meeting. Committee, therefore, decided to defer case for 12.10.2010 for comments of Ministry of E&F.

Case No. A-28	M/s Aroma Aromatics & Flavours
Norms Committee Meeting No. 22/11	F.No.01/82/162/00469/AM11/DES-III
Meeting Date 31.08.2010	
Adv. Lic. No.Case under para 4.4.2 of HBP	
Committee decided to defer case for 26.10.2010 for comments of Department of C&PC.	

1	Case No.:2/21/83-ALC1/2006	Party Name:WANBURY LIMITED(FORMERLY PEARL ORGANICS LTD)	Meet No/Date:22/82-ALC4/2010 31.08.2010	Status:Case Rejected
	HQ File :01/83/050/00349/AM07/	RLA File :03/95/040/00266/AM07/	Lic.No/Date:0310387634 29.06.2006	
	Decision :Withdrawn as the case has already been rejected by NC in its 10/82 meeting held on 08.06.2010.			

2	Case No.:17/46/82-ALC4/2007	Party Name:ARCH PHARMALABS LTD	Meet No/Date:22/82-ALC4/2010 31.08.2010	Status:Case Approved
	HQ File :01/82/050/00571/AM08/	RLA File :03/94/040/01117/AM08/	Lic.No/Date:0310461019 14.02.2008	
	Decision :Withdrawn as the case has already been approved by NC in its 17/82 meeting held on 27.07.2010.			

3	Case No.:2/17/82-ALC4/2008	Party Name:SUPREEM PHARMACEUTICALS MYSORE PVT LTD.	Meet No/Date:22/82-ALC4/2010 31.08.2010	Status:Case Approved
	HQ File :01/82/050/00726/AM09/	RLA File :07/24/040/00173/AM09/	Lic.No/Date:0710058403 09.07.2008	
	Decision : Withdrawn as the case has already been approved by NC in its 19/82 meeting held on 10.08.2010.			

4	Case No.:3/32/82-ALC4/2008	Party Name:D.TOTLA PLASTIC	Meet No/Date:22/82-ALC4/2010	Status:Case

			31.08.2010	Deferred
	HQ File :01/82/050/01178/AM09/	RLA File :03/94/040/00710/AM09/	Lic.No/Date:0310491145 20.10.2008	Defer Date:28.09.2010
	Decision :Committee decided to defer case for 28.09.2010 for comments of Petrochemicals Division of Department of C&PC.			

5	Case No.:27/42/82-ALC4/2008	Party Name:ARCH PHARMALABS LTD	Meet No/Date:22/82-ALC4/2010 31.08.2010	Status:Case Deferred
	HQ File :01/82/050/01505/AM09/	RLA File :03/94/040/00904/AM09/	Lic.No/Date:0310501134 05.01.2009	Defer Date:26.10.2010
	Decision :Committee decided to defer case for 26.10.2010 for comments of Department of Pharmaceuticals.			

6	Case No.:28/42/82-ALC4/2008	Party Name:ARCH PHARMALABS LTD	Meet No/Date:22/82-ALC4/2010 31.08.2010	Status:Case Deferred
	HQ File :01/82/050/01506/AM09/	RLA File :03/94/040/00920/AM09/	Lic.No/Date:0310501141 05.01.2009	Defer Date:26.10.2010
	Decision : Committee decided to defer case for 26.10.2010 for comments of Department of Pharmaceuticals.			

7	Case No.:8/48/82-ALC4/2008	Party Name:PAB ORGANICS PVT.LTD,	Meet No/Date:22/82-ALC4/2010 31.08.2010	Status:Case Approved
	HQ File :01/82/050/01613/AM09/	RLA File :34/24/040/00200/AM09/	Lic.No/Date:3410023355 03.02.2009	

Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/51/2010-PI (Norms) dated 29.06.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Sciff's Base Hydrazine Carboximidamide 2(Cyano(2,3-Dichlorophenyl)Methylene)-2Z (Cas No.84689 20-3) or Hydrazine	1 kg	1.	2,3 Dichloro Benzoyl Chloride	1.67 kg
		2.	Amino Guanidine Bi Carbonate	1.06 kg

RA concerned may take further necessary action as per above decision of NC.

8	Case No.:18/50/82-ALC4/2008	Party Name:LIFE LINE INDUSTRIES LIMITED	Meet No/Date:22/82-ALC4/2010 31.08.2010	Status:Case Rejected

	HQ File :01/82/050/01685/AM09/	RLA File :03/95/040/00868/AM09/	Lic.No/Date:0310508672 23.02.2009	
	Decision :Committee considered case as per agenda and observed that the firm was requested to furnish Production and Consumption data certified by Central Excise Authority, but the same has not been received and norms can not be fixed in absence of required data. Accordingly, case was rejected. RA concerned may take further necessary action as per above decision of NC.			

9	Case No.:22/14/82-ALC4/2009	Party Name:INTAS PHARMACEUTICALS LTD.,	Meet No/Date:22/82-ALC4/2010 31.08.2010	Status:Case Deferred
	HQ File :01/82/050/00192/AM10/	RLA File :08/24/040/00007/AM10/	Lic.No/Date:0810079232 09.04.2009	Defer Date:28.09.2010
	Decision :Committee decided to defer case for 28.09.2010 for comments of Department of Pharmaceuticals.			

10	Case No.:36/18/82-ALC4/2009	Party Name:CHEMILL NUTRACEUTICALS PVT.LTD.	Meet No/Date:22/82-ALC4/2010 31.08.2010	Status:Case Rejected
	HQ File :01/82/050/00310/AM10/	RLA File :03/94/040/00148/AM10/	Lic.No/Date:0310521537 27.05.2009	
	Decision :Committee considered case as per agenda and observed that the firm was requested to furnish technical information vide letter dated 10.06.2010, but the same have not been received and norms can not be fixed in absence of required information. It was, therefore, decided to reject the case. RA concerned may take further necessary action as per above decision of NC.			

11	Case No.:19/6/82-ALC4/2010	Party Name:MODERN INSECTICIDES LIMITED	Meet No/Date:22/82-ALC4/2010 31.08.2010	Status:Case Approved
	HQ File :01/82/050/00166/AM11/	RLA File :30/24/040/00008/AM10/	Lic.No/Date:3010061426 02.06.2009	

Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.15022/8/2010/Ch.II dated 26.04.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Cartap Hydrochloride 50% SP	1 Kg.	1.	Cartap Hydrochloride Technical 98%	0.512 kg
		2.	Diluent Lacetoxe	0.4775 kg

RA concerned may take further necessary action as per above decision of NC.

12	Case No.:16/6/82-ALC4/2010	Party Name:BEST VALUE CHEM PVT. LTD.	Meet No/Date:22/82-ALC4/2010 31.08.2010	Status:Case Deferred
	HQ File :01/82/050/00163/AM11/	RLA File :34/24/040/00037/AM10/	Lic.No/Date:3410024380 05.06.2009	Defer Date:28.09.2010
	Decision :Committee decided to defer case for 28.09.2010 for comments of Department of C&PC.			

13	Case No.:43/18/82-ALC4/2009	Party Name:HEMMO PHARMACEUTICALS PRIVATE LIMITED	Meet No/Date:22/82-ALC4/2010 31.08.2010	Status:Case Deferred
	HQ File :01/82/050/00317/AM10/	RLA File :03/94/040/00018/AM10/	Lic.No/Date:0310524605 17.06.2009	Defer Date:14.09.2010
	Decision :Committee decided to defer case for 14.09.2010 for the report of plant visit.			

14	Case No.:20/18/82-ALC4/2009	Party Name:ARCH PHARMALABS LTD	Meet No/Date:22/82-ALC4/2010 31.08.2010	Status:Case Deferred
	HQ File :01/82/050/00294/AM10/	RLA File :03/94/040/00087/AM10/	Lic.No/Date:0310524765 18.06.2009	Defer Date:26.10.2010
	Decision :Committee decided to defer case for 26.10.2010 for comments of Department of Pharmaceuticals.			

15	Case No.:30/19/82-ALC4/2009	Party Name:SURYA PHARMACEUTICAL LTD	Meet No/Date:22/82-ALC4/2010 31.08.2010	Status:Case Deferred
	HQ File :01/82/050/00408/AM10/	RLA File :22/24/040/00015/AM10/	Lic.No/Date:2210009018 22.06.2009	Defer Date:07.09.2010
	Decision :Committee decided to call for the firm for personal hearing on 07.09.2010. Accordingly, case was deferred for 07.09.2010.			

16	Case No.:13/21/82-ALC4/2009	Party Name:SURYA PHARMACEUTICAL LTD	Meet No/Date:22/82-ALC4/2010 31.08.2010	Status:Case Deferred
	HQ File :01/82/050/00440/AM10/	RLA File :22/24/040/00014/AM10/	Lic.No/Date:2210009017 22.06.2009	Defer Date:14.10.2010
	Decision : Committee decided to call for the firm for personal hearing on 14.10.2010. Accordingly, case was deferred for 14.10.2010.			

17	Case No.:25/15/82-ALC4/2009	Party Name:SATYA DEEPTHA PHARMACEUTICALS LTD	Meet No/Date:22/82-ALC4/2010 31.08.2010	Status:Case Rejected
	HQ File :01/82/050/00254/AM10/	RLA File :09/24/040/00087/AM10/	Lic.No/Date:0910038375	

			29.06.2009	
	Decision :Committee considered case as per agenda and observed that the firm was requested to furnish technical information vide letter dated 18.05.2010, but the same have not been received and norms can not be fixed in absence of required information. Accordingly, it was decided to reject the case. RA concerned may take further necessary action as per above decision of NC.			

18	Case No.:10/17/82-ALC4/2009	Party Name:PARABOLIC DRUGS LTD.,	Meet No/Date:22/82-ALC4/2010 31.08.2010	Status:Case Rejected
	HQ File :01/82/050/00273/AM10/	RLA File :05/24/040/00203/AM10/	Lic.No/Date:0510245516 10.07.2009	
	Decision : Committee considered case as per agenda and observed that the firm was requested to furnish technical information vide letter dated 10.06.2010, but the same have not been received and norms can not be fixed in absence of required information. Accordingly, it was decided to reject the case. RA concerned may take further necessary action as per above decision of NC.			

19	Case No.:32/22/82-ALC4/2009	Party Name:GLOBAL CALCIUM PRIVATE LIMITED,	Meet No/Date:22/82-ALC4/2010 31.08.2010	Status:Case Deferred
	HQ File :01/82/050/00489/AM10/	RLA File :07/24/040/00165/AM10/	Lic.No/Date:0710066086 21.07.2009	Defer Date:14.09.2010
	Decision :Committee considered case as per agenda and deferred for 14.09.2010.			

20	Case No.:7/36/82-ALC4/2009	Party Name:IND-SWIFT LABORATORIES LTD.,	Meet No/Date:22/82-ALC4/2010 31.08.2010	Status:Case Approved
	HQ File :01/82/050/00732/AM10/	RLA File :22/24/040/00019/AM10/	Lic.No/Date:2210009119 22.07.2009	

Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/39/2010-PI-(Norms) dated 01.07.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Clopidogrel Camphor Sulfonate	1 Kg.	1.	4,5,6,7 Tetrahydro Thieno(3,2-C) Pyridine Hcl	1.012 kg
		2.	Alpha-Bromo-2-Chloro Phenyl Acetic Acid/Methyl Ester	1.52 kg
		3.	N,N-Dimethyl Formamide	1.26 kg

4.	Triethylamine	1.265 kg
5.	Methylene Chloride	2.20 kg
6.	Acetone	6.34 kg
7.	L(-) Camphor Sulphonic Acid	0.455 kg

RA concerned may take further necessary action as per above decision of NC.

21	Case No.:29/2/82-ALC4/2010	Party Name:SYNGENTA INDIA LIMITED	Meet No/Date:22/82-ALC4/2010 31.08.2010	Status:Case Approved
	HQ File :01/82/050/01263/AM10/	RLA File :03/95/040/00204/AM10/	Lic.No/Date:0310530294 23.07.2009	

Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.15022/2/2010-Ch.II dated 21.05.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Pretilachlor 50% EC (Rifit 500 EC)	1 Kg.	1.	2,6 Diethyl Aniline	0.272 kg
		2.	Propoxy Ethyl Chloride	0.239 kg
		3.	Chloro Acetyl Chloride	0.191 kg
		4.	Solvent C-9	0.362 kg

RA concerned may take further necessary action as per above decision of NC.

22	Case No.:4/19/82-ALC4/2009	Party Name:CAMPHOR & ALLIED PRODUCTS LIMITED,	Meet No/Date:22/82-ALC4/2010 31.08.2010	Status:Case Deferred
	HQ File :01/82/050/00382/AM10/	RLA File :03/94/040/00307/AM10/	Lic.No/Date:0310531016 28.07.2009	Defer Date:26.10.2010

Decision :Committee noted that the firm has not furnished information regarding Production and Consumption data. It was, therefore, decided to call the data duly certified by CA/ICWA/Juridictional Excise Authority and to defer case for 26.10.2010 for comments of Department of C&PC.

23	Case No.:16/20/82-ALC4/2009	Party Name:PANACEA BIOTEC LTD.,	Meet No/Date:22/82-ALC4/2010 31.08.2010	Status:Case Deferred
	HQ File :01/82/050/00427/AM10/	RLA File :05/24/040/00262/AM10/	Lic.No/Date:0510247323 06.08.2009	Defer Date:28.09.2010

Decision :Committee decided to defer case for 28.09.2010 for comments of Department of Bio-technology.

24	Case No.:2/21/82-ALC4/2009	Party Name:METROPOLITAN EXIMCHEM LTD.	Meet No/Date:22/82-ALC4/2010	Status:Case

			31.08.2010	Deferred
	HQ File :01/82/050/00429/AM10/	RLA File :03/95/040/00224/AM10/	Lic.No/Date:0310532930 07.08.2009	Defer Date:28.09.2010
	Decision :Committee decided to defer case for 28.09.2010 for comments of Department of C&PC.			

25	Case No.:9/34/82-ALC4/2009	Party Name:SURYA PHARMACEUTICAL LTD	Meet No/Date:22/82-ALC4/2010 31.08.2010	Status:Case Deferred
	HQ File :01/82/050/00654/AM10/	RLA File :22/24/040/00021/AM10/	Lic.No/Date:2210009180 20.08.2009	Defer Date:14.10.2010
	Decision :Committee decided to call the firm for personal hearing on 14.10.2010. Accordingly, case was deferred for 14.10.2010.			

26	Case No.:19/24/82-ALC4/2009	Party Name:PANACEA BIOTEC LTD.,	Meet No/Date:22/82-ALC4/2010 31.08.2010	Status:Case Deferred
	HQ File :01/82/050/00516/AM10/	RLA File :05/24/040/00299/AM10/	Lic.No/Date:0510248628 28.08.2009	Defer Date:26.10.2010
	Decision : Committee decided to defer case for 26.10.2010 for comments of Department of Bio-technology.			

27	Case No.:21/24/82-ALC4/2009	Party Name:NAVIN FLUORINE INTERNATIONAL LIMITED	Meet No/Date:22/82-ALC4/2010 31.08.2010	Status:Case Deferred
	HQ File :01/82/050/00518/AM10/	RLA File :03/95/040/00331/AM10/	Lic.No/Date:0310535917 31.08.2009	Defer Date:26.10.2010
	Decision :Committee considered case as per agenda and observed that in meeting No.7/82 held on 18.05.2010, it was decided to call for Production and Consumption data certified by Central Excise Authority and also information about stage wise yield from firm, but letter could not be sent to the firm. It was, therefore, decided to call for the said information from the firm. Accordingly, case was deferred for 26.10.2010.			

28	Case No.:27/24/82-ALC4/2009	Party Name:VIJAYASRI ORGANICS LTD	Meet No/Date:22/82-ALC4/2010 31.08.2010	Status:Case Deferred
	HQ File :01/82/050/00524/AM10/	RLA File :09/24/040/00196/AM10/	Lic.No/Date:0910039221 01.09.2009	Defer Date:26.10.2010
	Decision :Committee considered case as per agenda and observed that the reply has been received from the firm which has been forwarded to Department of Pharmaceuticals for their comments. Accordingly, case was deferred for 26.10.2010.			

29	Case No.:28/24/82-ALC4/2009	Party Name:VIJAYASRI ORGANICS LTD	Meet No/Date:22/82-ALC4/2010 31.08.2010	Status:Case Deferred

	HQ File :01/82/050/00525/AM10/	RLA File :09/24/040/00199/AM10/	Lic.No/Date:0910039222 01.09.2009	Defer Date:26.10.2010
	Decision : Committee considered case as per agenda and observed that the reply has been received from the firm which has been forwarded to Department of Pharmaceuticals for their comments. Accordingly, case was deferred for 26.10.2010.			

30	Case No.:29/24/82-ALC4/2009	Party Name:VIVIN LABORATORIES PRIVATE LIMITED	Meet No/Date:22/82-ALC4/2010 31.08.2010	Status:Case Deferred
	HQ File :01/82/050/00526/AM10/	RLA File :09/24/040/00208/AM10/	Lic.No/Date:0910039223 01.09.2009	Defer Date:28.09.2010
	Decision :Committee decided to defer case for 28.09.2010 for comments of Department of Pharmaceuticals.			

31	Case No.:7/25/83-ALC1/2009	Party Name:NANZ MED SCIENCE PHARMA PVT.LTD.	Meet No/Date:22/82-ALC4/2010 31.08.2010	Status:Case Approved
	HQ File :01/83/050/00469/AM10/	RLA File :05/24/040/00293/AM10/	Lic.No/Date:0510248785 03.09.2009	
	Decision :Withdrawn as the case has already been approved by NC in its 12/82 meeting held on 22.06.2010.			

32	Case No.:2/26/82-ALC4/2009	Party Name:VIVIMED LABS LIMITED	Meet No/Date:22/82-ALC4/2010 31.08.2010	Status:Case Deferred
	HQ File :01/82/050/00534/AM10/	RLA File :09/24/040/00185/AM10/	Lic.No/Date:0910039258 09.09.2009	Defer Date:28.09.2010
	Decision : Committee decided to defer case for 28.09.2010 for comments of Department of C&PC.			

33	Case No.:5/28/82-ALC4/2009	Party Name:PARABOLIC DRUGS LTD.,	Meet No/Date:22/82-ALC4/2010 31.08.2010	Status:Case Deferred
	HQ File :01/82/050/00565/AM10/	RLA File :05/24/040/00308/AM10/	Lic.No/Date:0510249608 18.09.2009	Defer Date:28.09.2010
	Decision : Committee decided to defer case for 28.09.2010 for reply from firm.			

34	Case No.:6/28/82-ALC4/2009	Party Name:PARABOLIC DRUGS LTD.,	Meet No/Date:22/82-ALC4/2010 31.08.2010	Status:Case Deferred
	HQ File :01/82/050/00566/AM10/	RLA File :05/24/040/00275/AM10/	Lic.No/Date:0510249610 18.09.2009	Defer Date:26.10.2010
	Decision : Committee decided to defer case for 26.10.2010 for comments of Department of Pharmaceuticals.			

35	Case No.:9/28/82-ALC4/2009	Party Name:EMCURE PHARMACEUTICALS LTD.	Meet No/Date:22/82-ALC4/2010 31.08.2010	Status:Case Deferred
	HQ File :01/82/050/00569/AM10/	RLA File :31/24/040/00110/AM10/	Lic.No/Date:3110040034 23.09.2009	Defer Date:26.08.2010
	Decision : Committee decided to defer case for 28.09.2010 for comments of Department of Pharmaceuticals.			

36	Case No.:4/29/82-ALC4/2009	Party Name:INDIA GLYCOLS LTD	Meet No/Date:22/82-ALC4/2010 31.08.2010	Status:Case Approved
	HQ File :01/82/050/00574/AM10/	RLA File :05/23/040/00038/AM10/	Lic.No/Date:0510250014 29.09.2009	

Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC (Petrochemicals Division) vide their O.M. No. 46011/89/2007-PC.II dated 05.08.2010 and in consultation with technical authorities present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Mono Ethylene Glycol (MEG)	1 MT.	1.	Ethyl Alcohol (90±1%)	1.123 MT
		2.	Silver Catalyst	0.228 kg
		3.	Alumina Catalyst	0.362 kg

RA concerned may take further necessary action as per above decision of NC.

37	Case No.:3/29/87-ALC1/2009	Party Name:PARABOLIC DRUGS LTD.,	Meet No/Date:22/82-ALC4/2010 31.08.2010	Status:Case Rejected
	HQ File :01/87/050/00216/AM10/	RLA File :05/24/040/00302/AM10/	Lic.No/Date:0510250358 06.10.2009	

Decision : Committee considered case as per agenda and observed that the firm was requested to furnish technical information vide letter dated 13.07.2010, but the same have not been received and norms can not be fixed in absence of required information. Accordingly, it was decided to reject the case.

RA concerned may take further necessary action as per above decision of NC.

38	Case No.:3/30/82-ALC4/2009	Party Name:VIVIMED LABS LIMITED	Meet No/Date:22/82-ALC4/2010 31.08.2010	Status:Case Deferred
	HQ File :01/82/050/00604/AM10/	RLA File :09/24/040/00260/AM10/	Lic.No/Date:0910039512 08.10.2009	Defer Date:28.09.2010

	Decision :Committee decided to defer case for 28.09.2010 for comments of Department of C&PC.

39	Case No.:9/30/82-ALC4/2009	Party Name:EMCURE PHARMACEUTICALS LTD.	Meet No/Date:22/82-ALC4/2010 31.08.2010	Status:Case Deferred
	HQ File :01/82/050/00610/AM10/	RLA File :31/24/040/00123/AM10/	Lic.No/Date:3110040264 09.10.2009	Defer Date:28.09.2010
	Decision :Committee decided to defer case for 28.09.2010 for comments of Department of Pharmaceuticals.			

40	Case No.:75/14/82-ALC4/2010	Party Name:GULBRANDSEN CHEMICALS PVT LTD	Meet No/Date:22/82-ALC4/2010 31.08.2010	Status:Case Approved
	HQ File :01/82/050/00437/AM11/	RLA File :34/24/040/00105/AM10/	Lic.No/Date:3410025321 09.10.2009	

Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/112/2008/Ch.II dated 05.04.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Triethyl Aluminium (99% minium)	1 kg	1.	Aluminium Grit/Granules	0.270 kg
		2.	Ethylene	0.930 kg

RA concerned may take further necessary action as per above decision of NC.

41	Case No.:10/30/82-ALC4/2009	Party Name:INTAS PHARMACEUTICALS LTD.,	Meet No/Date:22/82-ALC4/2010 31.08.2010	Status:Case Approved
	HQ File :01/82/050/00611/AM10/	RLA File :08/24/040/00174/AM10/	Lic.No/Date:0810083512 12.10.2009	
	Decision :Withdrawn as the case has already been approved by NC in its 19/82 meeting held on 10.08.2010.			

42	Case No.:52/48/82-ALC4/2009	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:22/82-ALC4/2010 31.08.2010	Status:Case Approved
	HQ File :01/82/050/01115/AM10/	RLA File :03/94/040/00538/AM10/	Lic.No/Date:0310541878 23.10.2009	
	Decision : Withdrawn as the case has already been approved by NC in its 12/82 meeting held on 22.06.2010.			

43	Case No.:7/33/82-ALC4/2009	Party Name:BENZO CHEM INDUSTRIES	Meet No/Date:22/82-ALC4/2010	Status:Case

		PRIVATE LIMITED,	31.08.2010	Approved
	HQ File :01/82/050/00635/AM10/	RLA File :03/94/040/00569/AM10/	Lic.No/Date:0310542418 26.10.2009	

Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/11/2008/Ch.II dated 16.07.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
2,4 Dichloro Phenyl Acetyl Chloride	1 kg	1.	2,4-Dichloro Benzyl Chloride	1.830 kg
		2.	Sodium Syanide	0.518 kg
		3.	Toluene	0.513 kg
		4.	Thionyl Chloride	0.670 kg
		5.	Caustic Soda Flakes	0.640 kg

RA concerned may take further necessary action as per above decision of NC.

44	Case No.:15/33/82-ALC4/2009	Party Name:VIJAYASRI ORGANICS LTD	Meet No/Date:22/82-ALC4/2010 31.08.2010	Status:Case Deferred
	HQ File :01/82/050/00643/AM10/	RLA File :09/24/040/00240/AM10/	Lic.No/Date:0910039761 29.10.2009	Defer Date:26.10.2010

Decision :Committee considered case as per agenda and observed that the information called for form the firm has been received. It was, therefore, decided to forward a copy of reply of firm to Department of Pharmaceuticals for their comments. Accordingly, case was deferred for 26.10.2010.

45	Case No.:95/46/82-ALC4/2009	Party Name:VIJAYASRI ORGANICS LTD	Meet No/Date:22/82-ALC4/2010 31.08.2010	Status:Case Deferred
	HQ File :01/82/050/01011/AM10/	RLA File :09/24/040/00241/AM10/	Lic.No/Date:0910039755 29.10.2009	Defer Date:26.10.2010

Decision :Committee considered case as per agenda and observed that inspite repeated reminders, the technical comments are not forthcoming from DC(MSME). It was, therefore, decided to remind DC(MSME) through D.O. letter at the level of Chairman, NC-3. Accordingly, case was deferred for 19.10.2010.

46	Case No.:44/48/82-ALC4/2009	Party Name:AVA CHEMICALS PVT.LTD.,	Meet No/Date:22/82-ALC4/2010 31.08.2010	Status:Case Approved
	HQ File :01/82/050/01107/AM10/	RLA File :03/94/040/00475/AM10/	Lic.No/Date:0310543630 03.11.2009	

Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O.

No.14010/110/2007/Ch.II dated 17.05.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Calcium Disodium EDTA (Calcium content 10+ 0.5%)	1 Kg.	1.	Ethylene Diamine Tetra Acetic Acid (EDTA)	0.720 kg

RA concerned may take further necessary action as per above decision of NC.

47	Case No.:44/46/82-ALC4/2009	Party Name:TORRENT PHARMACEUTICALS LTD.	Meet No/Date:22/82-ALC4/2010 31.08.2010	Status:Case Approved
	HQ File :01/82/050/00960/AM10/	RLA File :08/24/040/00186/AM10/	Lic.No/Date:0810083867 04.11.2009	
	Decision :Withdrawn as the case has already been approved by NC in its 11/82 meeting held on 15.06.2010.			

48	Case No.:34/34/82-ALC4/2009	Party Name:PARABOLIC DRUGS LTD.,	Meet No/Date:22/82-ALC4/2010 31.08.2010	Status:Case Deferred
	HQ File :01/82/050/00679/AM10/	RLA File :05/24/040/00291/AM10/	Lic.No/Date:0510252005 06.11.2009	Defer Date:26.10.2010
	Decision :Committee decided to defer case for 26.10.2010 for comments of Department of Pharmaceuticals.			

49	Case No.:45/34/82-ALC4/2009	Party Name:OMKAR SPECIALITY CHEMICALS PVT. LTD.	Meet No/Date:22/82-ALC4/2010 31.08.2010	Status:Case Deferred
	HQ File :01/82/050/00690/AM10/	RLA File :03/95/040/00486/AM10/	Lic.No/Date:0310544624 09.11.2009	Defer Date:28.09.2010
	Decision : Committee decided to defer case for 28.09.2010 for comments of Department of C&PC.			

50	Case No.:21/2/82-ALC4/2010	Party Name:THERMAX LTD.,	Meet No/Date:22/82-ALC4/2010 31.08.2010	Status:Case Deferred
	HQ File :01/82/050/01255/AM10/	RLA File :31/24/040/00138/AM10/	Lic.No/Date:3110040580 10.11.2009	Defer Date:28.09.2010
	Decision : Committee decided to defer case for 28.09.2010 for comments of Department of C&PC.			

51	Case No.:25/2/82-ALC4/2010	Party Name:THERMAX LTD.,	Meet No/Date:22/82-ALC4/2010 31.08.2010	Status:Case Deferred

	HQ File :01/82/050/01259/AM10/	RLA File :31/24/040/00141/AM10/	Lic.No/Date:3110040624 12.11.2009	Defer Date:28.09.2010
	Decision : Committee decided to defer case for 28.09.2010 for comments of Department of C&PC.			

52	Case No.:20/2/82-ALC4/2010	Party Name:THERMAX LTD.,	Meet No/Date:22/82-ALC4/2010 31.08.2010	Status:Case Deferred
	HQ File :01/82/050/01254/AM10/	RLA File :31/24/040/00139/AM10/	Lic.No/Date:3110040645 13.11.2009	Defer Date:28.09.2010
	Decision : Committee decided to defer case for 28.09.2010 for comments of Department of C&PC.			

53	Case No.:14/36/82-ALC4/2009	Party Name:KAJAY REMEDIES PVT. LTD.	Meet No/Date:22/82-ALC4/2010 31.08.2010	Status:Case Rejected
	HQ File :01/82/050/00739/AM10/	RLA File :03/94/040/00571/AM10/	Lic.No/Date:0310545944 17.11.2009	
	Decision :Committee considered case as per agenda and observed that the firm was requested to furnish Production and Consumption data certified by Chartered Accountant, but the same has not been received and norms can not be fixed in absence of required data. It was, therefore, decided to reject the case. RA concerned may take further necessary action as per above decision of NC.			

54	Case No.:105/46/82-ALC4/2009	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:22/82-ALC4/2010 31.08.2010	Status:Case Approved
	HQ File :01/82/050/01021/AM10/	RLA File :09/24/040/00308/AM10/	Lic.No/Date:0910039941 17.11.2009	
	Decision :Withdrawn as the case has already been approved by NC in its 11/82 meeting held on 15.06.2010.			

55	Case No.:62/48/82-ALC4/2009	Party Name:CIPLA LIMITED	Meet No/Date:22/82-ALC4/2010 31.08.2010	Status:Case Approved
	HQ File :01/82/050/01125/AM10/	RLA File :03/94/040/00698/AM10/	Lic.No/Date:0310546317 18.11.2009	
	Decision : Withdrawn as the case has already been approved by NC in its 11/82 meeting held on 15.06.2010.			

56	Case No.:2/37/82-ALC4/2009	Party Name:PADMINI AROMATICS PVT. LTD	Meet No/Date:22/82-ALC4/2010 31.08.2010	Status:Case Deferred

	HQ File :01/82/050/00745/AM10/	RLA File :07/24/040/00294/AM10/	Lic.No/Date:0710068389 19.11.2009	Defer Date:28.09.2010
	Decision :Committee decided to defer case for 28.09.2010 for comments of Department of C&PC.			

57	Case No.:5/37/82-ALC4/2009	Party Name:VIJAYASRI ORGANICS LTD	Meet No/Date:22/82-ALC4/2010 31.08.2010	Status:Case Deferred
	HQ File :01/82/050/00748/AM10/	RLA File :09/24/040/00325/AM10/	Lic.No/Date:0910039975 19.11.2009	Defer Date:26.10.2010
	Decision :Committee considered case as per agenda and observed that the information call for from the firm have been received. It was, therefore, decided to forward the copy of reply alongwith the copy of application to Department of Pharmaceuticals for their comments. Accordingly, case was deferred for 26.10.2010.			

58	Case No.:6/37/82-ALC4/2009	Party Name:VIJAYASRI ORGANICS LTD	Meet No/Date:22/82-ALC4/2010 31.08.2010	Status:Case Deferred
	HQ File :01/82/050/00749/AM10/	RLA File :09/24/040/00326/AM10/	Lic.No/Date:0910039976 19.11.2009	Defer Date:26.10.2010
	Decision : Committee considered case as per agenda and observed that the information call for from the firm have been received. It was, therefore, decided to forward the copy of reply alongwith the copy of application to Department of Pharmaceuticals for their comments. Accordingly, case was deferred for 26.10.2010.			

59	Case No.:39/46/82-ALC4/2009	Party Name:GLOBAL CALCIUM PRIVATE LIMITED,	Meet No/Date:22/82-ALC4/2010 31.08.2010	Status:Case Deferred
	HQ File :01/82/050/00955/AM10/	RLA File :07/24/040/00273/AM10/	Lic.No/Date:0710068432 20.11.2009	Defer Date:28.09.2010
	Decision :Committee decided to defer case for 28.09.2010 for comments of Department of C&PC.			

60	Case No.:79/46/82-ALC4/2009	Party Name:EXCEL INDUSTRIES LIMITED	Meet No/Date:22/82-ALC4/2010 31.08.2010	Status:Case Approved
	HQ File :01/82/050/00995/AM10/	RLA File :03/94/040/00294/AM10/	Lic.No/Date:0310547023 23.11.2009	

Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/109/2008/Ch.II dated 15.06.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Diethylene Triamine	1 kg	1.	Yellow Phosphorous	0.135 kg

Pentamethylene Phosphonic Acid (Code 4503) (Active Acid content 48%)		2.	Diethylene Triamine	0.087 kg
		3.	Formaldehyde (37%)	0.395 kg

RA concerned may take further necessary action as per above decision of NC.

61	Case No.:16/37/82-ALC4/2009	Party Name:VASUDHA PHARMA CHEM LTD	Meet No/Date:22/82-ALC4/2010 31.08.2010	Status:Case Approved
	HQ File :01/82/050/00759/AM10/	RLA File :09/24/040/00294/AM10/	Lic.No/Date:0910040009 24.11.2009	

Decision : Committee considered case as per agenda and in light of written comments of Department of Pharmaceuticals and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
2-Butyl-4-Formyl Imidazole (Or) 2-Butyl-1H-Imidazole-4-Carboxaldehyde (OR) 2-Butyl-1H-Imidazole-5-Carbaldehyde	1 Kg.	1.	Veleronitrile	0.90 kg
		2.	Phasphorus Oxychloride	2.268 kg
		3.	Di Methyl forammide	0.172 kg
		4.	Methanol	3.95 kg
		5.	Toluene	0.75 kg
		6.	Glycine	0.74 kg
		7.	Tri ethyl Amine	0.78 kg
		9.	Chloroform	0.55 kg

RA concerned may take further necessary action as per above decision of NC.

62	Case No.:62/22/82-ALC4/2010	Party Name:IND-SWIFT LABORATORIES LTD.,	Meet No/Date:22/82-ALC4/2010 31.08.2010	Status:Case Approved
	HQ File :01/82/050/00715/AM11/	RLA File :22/24/040/00040/AM10/	Lic.No/Date:2210009442 27.11.2009	

Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/39/2010-PI-(Norms) dated 01.07.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Clopidogrel Camphor Sulfonate	1 Kg.	1.	4,5,6,7 Tetrahydro Thieno(3,2-C) Pyridine Hcl	1.012 kg

2.	Alpha-Bromo-2-Chloro Phenyl Acetic Acid/Methyl Ester	1.52 kg
3.	N,N-Dimethyl Formamide	1.26 kg
4.	Triethylamine	1.265 kg
5.	Methylene Chloride	2.20 kg
6.	Acetone	6.34 kg
7.	L(-) Camphor Sulphonic Acid	0.455 kg

RA concerned may take further necessary action as per above decision of NC.

63	Case No.:6/38/82-ALC4/2009	Party Name:LIFE LINE INDUSTRIES LIMITED	Meet No/Date:22/82-ALC4/2010 31.08.2010	Status:Case Rejected
	HQ File :01/82/050/00779/AM10/	RLA File :03/95/040/00541/AM10/	Lic.No/Date:0310548289 30.11.2009	
	Decision :Committee considered case as per agenda and observed that the firm was requested to furnish Production and Consumption data certified by Central Excise Authority, but the same has not been received and norms can not be fixed in absence of required data. It was, therefore, decided to reject the case. RA concerned may take further necessary action as per above decision of NC.			

64	Case No.:5/39/82-ALC4/2009	Party Name:JUBILANT ORGANOSYS LTD (FORMERLY VAM ORGANIC CHE	Meet No/Date:22/82-ALC4/2010 31.08.2010	Status:Case Approved
	HQ File :01/82/050/00808/AM10/	RLA File :05/23/040/00118/AM10/	Lic.No/Date:0510254470 14.12.2009	
	Decision :Committee considered case as per agenda and observed that the copy of Drug Manufacturing Licence has been received from the firm. It was, therefore, in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as applied by the firm. RA concerned may take further necessary action as per above decision of NC.			

65	Case No.:9/40/82-ALC4/2009	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:22/82-ALC4/2010 31.08.2010	Status:Case Deferred
	HQ File :01/82/050/00824/AM10/	RLA File :05/24/040/00404/AM10/	Lic.No/Date:0510254651 16.12.2009	Defer Date:29.04.2010
	Decision :Committee decided to defer case for 28.09.2010 for comments of Department of Pharmaceuticals.			

66	Case No.:14/40/82-ALC4/2009	Party Name:ARCH PHARMALABS LTD	Meet No/Date:22/82-ALC4/2010	Status:Case Deferred

			31.08.2010	
	HQ File :01/82/050/00829/AM10/	RLA File :03/94/040/00513/AM10/	Lic.No/Date:0310551191 16.12.2009	Defer Date:26.10.2010
	Decision :Committee decided to defer case for 26.10.2010 for comments of Department of Pharmaceuticals.			

67	Case No.:58/48/82-ALC4/2009	Party Name:CIPLA LIMITED	Meet No/Date:22/82-ALC4/2010 31.08.2010	Status:Case Approved
	HQ File :01/82/050/01121/AM10/	RLA File :03/94/040/00782/AM10/	Lic.No/Date:0310551036 16.12.2009	
	Decision :Withdrawn as the case has already been approved by NC in its 11/82 meeting held on 15.06.2010.			

68	Case No.:41/2/82-ALC4/2010	Party Name:PI INDUSTRIES LTD.,	Meet No/Date:22/82-ALC4/2010 31.08.2010	Status:Case Approved
	HQ File :01/82/050/01275/AM10/	RLA File :13/24/040/00023/AM10/	Lic.No/Date:1310030771 16.12.2009	

Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.15022/6/2010/Ch.II dated 28.07.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Ethyl-4-Chloro-2 Fluoro-5 [({[isopropyl (methyl)amino]sulfonyl} amino) carbonyl] phenylcarbamate (PCM)	1 kg	1.	2-Chloro-4-Fluoro Toluene	0.615 kg
		2.	Methyl Iso Propyl Amine	0.388 kg
		3.	Pt/C Catalyst (+2% V/C, 64% H_2O)	0.008 kg
		4.	Caustic Soda Lye (47%)	2.520 kg
		5.	n-Hexane	0.830 kg
		6.	Methanol	2.274 kg
		7.	Toluene	1.580 kg
		8.	Ethyl Chloroformate (99%)	0.370 kg
		9.	Sulfuryl Chloride	0.753 kg

RA concerned may take further necessary action as per above decision of NC.

69	Case No.:57/2/82-ALC4/2010	Party Name:ALEMBIC LIMITED	Meet No/Date:22/82-ALC4/2010 31.08.2010	Status:Case Deferred
			Lic.No/Date:3410025988	

	HQ File :01/82/050/01291/AM10/	RLA File :34/24/040/00169/AM10/	24.12.2009	Defer Date:26.10.2010
	Decision :Committee decided to defer case for 26.10.2010 for comments of Department of Pharmaceuticals.			

70	Case No.:2/6/82-ALC4/2010	Party Name:ALEMBIC LIMITED	Meet No/Date:22/82-ALC4/2010 31.08.2010	Status:Case Deferred
	HQ File :01/82/050/00149/AM11/	RLA File :34/24/040/00168/AM10/	Lic.No/Date:3410025987 24.12.2009	Defer Date:26.10.2010
	Decision : Committee decided to defer case for 26.10.2010 for comments of Department of Pharmaceuticals.			

71	Case No.:8/6/82-ALC4/2010	Party Name:ALEMBIC LIMITED	Meet No/Date:22/82-ALC4/2010 31.08.2010	Status:Case Deferred
	HQ File :01/82/050/00155/AM11/	RLA File :34/24/040/00167/AM10/	Lic.No/Date:3410025994 29.12.2009	Defer Date:26.10.2010
	Decision : Committee decided to defer case for 26.10.2010 for comments of Department of Pharmaceuticals.			

72	Case No.:36/2/82-ALC4/2010	Party Name:VIVEK PHARMACHEM (INDIA) LTD.,	Meet No/Date:22/82-ALC4/2010 31.08.2010	Status:Case Deferred
	HQ File :01/82/050/01270/AM10/	RLA File :13/24/040/00025/AM10/	Lic.No/Date:1310030993 31.12.2009	Defer Date:26.10.2010
	Decision :Committee decided to remind the firm to furnish a copy of DML. Accordingly, case was deferred for 26.10.2010.			

73	Case No.:9/43/82-ALC4/2009	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:22/82-ALC4/2010 31.08.2010	Status:Case Deferred
	HQ File :01/82/050/00883/AM10/	RLA File :09/24/040/00354/AM10/	Lic.No/Date:0910040592 12.01.2010	Defer Date:26.10.2010
	Decision :Committee considered case as per agenda and observed that the reply has been received from the firm. It was, therefore, decided to forward a copy of reply of the firm alongwith the copy of application to Department of Pharmaceuticals for their comments. Accordingly, case was deferred for 26.10.2010.			

74	Case No.:4/44/82-ALC4/2009	Party Name:SARNA CHEMICALS PVT.LTD.	Meet No/Date:22/82-ALC4/2010 31.08.2010	Status:Case Deferred
	HQ File :01/82/050/00889/AM10/	RLA File :03/95/040/00601/AM10/	Lic.No/Date:0310555001 13.01.2010	Defer Date:28.09.2010
	Decision : Committee decided to defer case for 28.09.2010 for comments of Department of C&PC.			

75	Case No.:6/44/82-ALC4/2009	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:22/82-ALC4/2010 31.08.2010	Status:Case Approved
	HQ File :01/82/050/00891/AM10/	RLA File :03/95/040/00683/AM10/	Lic.No/Date:0310555180 13.01.2010	

Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/85/2005/Ch.III dated 13.09.2005 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by the firm whichever is lower:-

Export product	Exp. Qty.	Sl. No.	Import items	Qty. allowed
Zinc Salt of 4-and-5Methyl MercaptobenzimidaZole/Zinc 2-Mercapto-Toluinidazole (ZMMB)	1kg.	1.	Ortho Toluene Diamine	0.733 kg

RA concerned may take further necessary action as per above decision of Norms Committee.

76	Case No.:7/44/82-ALC4/2009	Party Name:ANUPAM RASAYAN (INDIA) LTD	Meet No/Date:22/82-ALC4/2010 31.08.2010	Status:Case Deferred
	HQ File :01/82/050/00892/AM10/	RLA File :52/24/040/00027/AM10/	Lic.No/Date:5210029364 13.01.2010	Defer Date:28.09.2010

Decision : Committee decided to defer case for 28.09.2010 for comments of Department of C&PC.

77	Case No.:9/44/82-ALC4/2009	Party Name:DEEPAK NOVOCHEM TECHNOLOGIES LTD	Meet No/Date:22/82-ALC4/2010 31.08.2010	Status:Case Approved
	HQ File :01/82/050/00894/AM10/	RLA File :31/24/040/00130/AM10/	Lic.No/Date:3110041489 13.01.2010	

Decision :Withdrawn as the case has already been approved by NC in its 20/82 meeting held on 17.08.2010.

78	Case No.:6/2/82-ALC4/2010	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:22/82-ALC4/2010 31.08.2010	Status:Case Deferred
	HQ File :01/82/050/00006/AM11/	RLA File :03/95/040/00677/AM10/	Lic.No/Date:0310555187 13.01.2010	Defer Date:28.09.2010

Decision : Committee decided to defer case for 28.09.2010 for comments of Department of C&PC.

79	Case No.:8/44/82-ALC4/2009	Party Name:EMAMI LIMITED,	Meet No/Date:22/82-ALC4/2010	Status:Case

			31.08.2010	Deferred
	HQ File :01/82/050/00893/AM10/	RLA File :02/24/040/00173/AM10/	Lic.No/Date:0210136503 14.01.2010	Defer Date:28.09.2010
	Decision :Committee considered case as per agenda and observed that the technical comments are not forthcoming from DC(MSME). It was, therefore, decided to remind DC(MSME) through D.O. letter at the level of Chairman, NC-3. Accordingly, case was deferred for 28.09.2010.			

80	Case No.:10/44/82-ALC4/2009	Party Name:SANDOZ PRIVATE LIMITED	Meet No/Date:22/82-ALC4/2010 31.08.2010	Status:Case Approved
	HQ File :01/82/050/00895/AM10/	RLA File :03/95/040/00667/AM10/	Lic.No/Date:0310555381 14.01.2010	
	Decision :Withdrawn as the case has already been approved by NC in its 11/82 meeting held on 15.06.2010.			

81	Case No.:63/22/82-ALC4/2010	Party Name:IND-SWIFT LABORATORIES LTD.,	Meet No/Date:22/82-ALC4/2010 31.08.2010	Status:Case Deferred
	HQ File :01/82/050/00716/AM11/	RLA File :22/24/040/00046/AM10/	Lic.No/Date:2210009581 14.01.2010	Defer Date:26.10.2010
	Decision : Committee decided to defer case for 26.10.2010 for comments of Department of Pharmaceuticals.			

82	Case No.:10/45/82-ALC4/2009	Party Name:KDAC CHEM PVT LTD	Meet No/Date:22/82-ALC4/2010 31.08.2010	Status:Case Deferred
	HQ File :01/82/050/00905/AM10/	RLA File :34/24/040/00176/AM10/	Lic.No/Date:3410026153 15.01.2010	Defer Date:28.09.2010
	Decision : Committee decided to defer case for 28.09.2010 for comments of Department of C&PC.			

83	Case No.:3/45/82-ALC4/2009	Party Name:MOREPEN LABORATORIES LTD.& MOREPEN INTERNATION	Meet No/Date:22/82-ALC4/2010 31.08.2010	Status:Case Deferred
	HQ File :01/82/050/00898/AM10/	RLA File :05/24/040/00410/AM10/	Lic.No/Date:0510256550 18.01.2010	Defer Date:28.09.2010
	Decision : Committee decided to defer case for 28.09.2010 for comments of Department of Pharmaceuticals.			

84	Case No.:5/46/82-ALC4/2009	Party Name:KALPSUTRA CHEMICALS PVT. LTD.	Meet No/Date:22/82-ALC4/2010 31.08.2010	Status:Case Approved
	HQ File :01/82/050/00921/AM10/	RLA File :03/94/040/00855/AM10/	Lic.No/Date:0310556797 25.01.2010	

Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/28/2004/Ch.II dated 17.03.2005 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Isocamphyl Cyclohexanol	1 Kg.	1.	Camphene	0.678 kg
		2.	Phenol	0.470 kg

RA concerned may take further necessary action as per above decision of NC.

85	Case No.:9/46/82-ALC4/2009	Party Name:ARCH PHARMALABS LTD	Meet No/Date:22/82-ALC4/2010 31.08.2010	Status:Case Approved
	HQ File :01/82/050/00925/AM10/	RLA File :03/94/040/00899/AM10/	Lic.No/Date:0310557203 27.01.2010	
	Decision :Withdrawn as the case has already been approved by NC in its 11/82 meeting held on 15.06.2010.			

86	Case No.:32/2/82-ALC4/2010	Party Name:POLYGON CHEMICALS	Meet No/Date:22/82-ALC4/2010 31.08.2010	Status:Case Deferred
	HQ File :01/82/050/01266/AM10/	RLA File :08/24/040/00293/AM10/	Lic.No/Date:0810086038 27.01.2010	Defer Date:28.09.2010
	Decision :Committee considered case as per agenda and observed that the firm was requested to furnish Production and Consumption data certified by Cost Accountant/Chartered Accountant/Juridictional Excise Authority, but the same has not been received. It was, therefore, decided to remind the firm. Accordingly, case was deferred for 28.09.2010.			

87	Case No.:58/2/82-ALC4/2010	Party Name:ALEMBIC LIMITED	Meet No/Date:22/82-ALC4/2010 31.08.2010	Status:Case Approved
	HQ File :01/82/050/01292/AM10/	RLA File :34/24/040/00192/AM10/	Lic.No/Date:3410026193 28.01.2010	

Decision : Committee considered case as per agenda and in light of written comments of Department of Pharmaceuticals and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Cefepine for Injection	1 Kg.	1.	Cefepine Hcl Non Sterile	0.655 kg
		2.	Methanol	0.663 kg
		3.	Acetone	2.287 kg
		4.	Activated Carbon	0.014 kg
		5.	L-Arginine Sterile	0.370 kg

RA concerned may take further necessary action as per above decision of NC.

88	Case No.:71/14/82-ALC4/2010	Party Name:RELIABLE DYE-CHEM PVT. LTD.	Meet No/Date:22/82-ALC4/2010 31.08.2010	Status:Case Deferred
	HQ File :01/82/050/00433/AM11/	RLA File :24/24/040/00016/AM10/	Lic.No/Date:2410027269 29.01.2010	Defer Date:26.10.2010

Decision :Committee considered case as per agenda and observed that Department of C&PC vide their letter No.14010/66/2010-Ch.II dated 05.08.2010 have called for the following information from the firm:-

1. Stage-wise percentage yield on molecular weight basis alongwith justification supported with Authentic/printed technical literature and mole ratio of reactants.
2. Complete material balance.
3. Production of export item for the past two years and corresponding consumption of each input starting from import items duly certified by C.A.
4. Photocopy of ALC decision for the norms fixed for same export item in respect to earlier advance licence.

It was decided to remind the firm to furnish the above information within 15 days. Accordingly, case was deferred for 26.10.2010.

89	Case No.:20/47/82-ALC4/2009	Party Name:STERLING BIOTECH LTD.	Meet No/Date:22/82-ALC4/2010 31.08.2010	Status:Case Approved
	HQ File :01/82/050/01063/AM10/	RLA File :34/24/040/00188/AM10/	Lic.No/Date:3410026245 02.02.2010	

Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/42/2010-Ch.II dated 10.05.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export Product	Quantity	Sl.No.	Import items	Quantity allowed
2,3-Dichloro Benzoic Acid	1 kg	1.	2,3-Dichloro Toluene	0.902 kg

The other items Cobalt (II), $4H_2O$, Manganese (II) Acetate, $4H_2O$ are not considered as their role supported with authentic technical literature has not been furnished by the firm.

RA concerned may take further necessary action as per above decision of NC.

90	Case No.:24/2/82-ALC4/2010	Party Name:POLYGON CHEMICALS	Meet No/Date:22/82-ALC4/2010 31.08.2010	Status:Case Deferred
	HQ File :01/82/050/01258/AM10/	RLA File :08/24/040/00300/AM10/	Lic.No/Date:0810086172	Defer

			02.02.2010	Date:28.09.2010
	Decision :Committee considered case as per agenda and observed that the firm was requested to furnish Production and Consumption data certified by CA/Juridictional Excise Authority, but the same has not been received. It was, therefore, decided to remind the firm and defer the case for 28.09.2010.			

91	Case No.:2/48/82-ALC4/2009	Party Name:DEEPAK NOVOCHEM TECHNOLOGIES LTD	Meet No/Date:22/82-ALC4/2010 31.08.2010	Status:Case Approved
	HQ File :01/82/050/01065/AM10/	RLA File :31/24/040/00408/AM08/	Lic.No/Date:3110041801 03.02.2010	
	Decision :Withdrawn as the case has already been approved by NC in its 12/82 meeting held on 22.06.2010.			

92	Case No.:7/48/82-ALC4/2009	Party Name:PARABOLIC DRUGS LTD.,	Meet No/Date:22/82-ALC4/2010 31.08.2010	Status:Case Deferred
	HQ File :01/82/050/01070/AM10/	RLA File :05/24/040/00407/AM10/	Lic.No/Date:0510257661 03.02.2010	Defer Date:26.10.2010
	Decision :Committee decided to call for the technical details as per Appendix 33 from firm. Accordingly, case was deferred for 26.10.2010.			

93	Case No.:8/48/82-ALC4/2009	Party Name:GUJARAT ORGANICS LTD.,	Meet No/Date:22/82-ALC4/2010 31.08.2010	Status:Case Approved
	HQ File :01/82/050/01071/AM10/	RLA File :03/94/040/00963/AM10/	Lic.No/Date:0310558552 04.02.2010	
	Decision :Withdrawn as the case has already been approved by NC in its 12/82 meeting held on 22.06.2010.			

94	Case No.:15/48/82-ALC4/2009	Party Name:JUBILANT ORGANOSYS LTD (FORMERLY VAM ORGANIC CHE	Meet No/Date:22/82-ALC4/2010 31.08.2010	Status:Case Approved
	HQ File :01/82/050/01078/AM10/	RLA File :05/23/040/00165/AM10/	Lic.No/Date:0510257905 05.02.2010	
	Decision : Withdrawn as the case has already been approved by NC in its 12/82 meeting held on 22.06.2010.			

95	Case No.:17/48/82-ALC4/2009	Party Name:AMOLI ORGANICS PVT. LTD.,	Meet No/Date:22/82-ALC4/2010 31.08.2010	Status:Case Deferred
	HQ File :01/82/050/01080/AM10/	RLA File :03/94/040/00025/AM10/	Lic.No/Date:0310558999 08.02.2010	Defer Date:28.09.2010
	Decision : Committee decided to defer case for 28.09.2010 for comments of Department of Pharmaceuticals.			

96	Case No.:18/48/82-ALC4/2009	Party Name:VASUDHA PHARMA CHEM LTD	Meet No/Date:22/82-ALC4/2010 31.08.2010	Status:Case Deferred
	HQ File :01/82/050/01081/AM10/	RLA File :09/24/040/00435/AM10/	Lic.No/Date:0910040860 08.02.2010	Defer Date:26.10.2010
	Decision :Committee decided to defer case for 26.10.2010 for comments of Department of Pharmaceuticals.			

97	Case No.:19/48/82-ALC4/2009	Party Name:VIJAYASRI ORGANICS LTD	Meet No/Date:22/82-ALC4/2010 31.08.2010	Status:Case Deferred
	HQ File :01/82/050/01082/AM10/	RLA File :09/24/040/00454/AM10/	Lic.No/Date:0910040861 08.02.2010	Defer Date:26.10.2010
	Decision :Committee considered case as per agenda and observed that the required information has been received from the firm. It was, therefore, decided to forward a copy of reply of firm alongwith the copy of application to Department of Pharmaceuticals for their comments. Accordingly, case was deferred for 26.10.2010.			

98	Case No.:20/48/82-ALC4/2009	Party Name:VIJAYASRI ORGANICS LTD	Meet No/Date:22/82-ALC4/2010 31.08.2010	Status:Case Deferred
	HQ File :01/82/050/01083/AM10/	RLA File :09/24/040/00455/AM10/	Lic.No/Date:0910040862 08.02.2010	Defer Date:26.10.2010
	Decision : Committee considered case as per agenda and observed that the required information has been received from the firm. It was, therefore, decided to forward a copy of reply of firm alongwith the copy of application to Department of Pharmaceuticals for their comments. Accordingly, case was deferred for 26.10.2010.			

99	Case No.:47/22/82-ALC4/2010	Party Name:EMAMI LIMITED,	Meet No/Date:22/82-ALC4/2010 31.08.2010	Status:Case Deferred
	HQ File :01/82/050/00700/AM11/	RLA File :02/24/040/00223/AM10/	Lic.No/Date:0210137616 08.02.2010	Defer Date:28.09.2010
	Decision :Committee considered case as per agenda and observed that the technical comments are not forthcoming from DC(MSME). It was, therefore, decided to remind DC(MSME) through D.O. letter at the level of Chairman, NC-III. Accordingly, case was deferred for 28.09.2010.			

100	Case No.:24/48/82-ALC4/2009	Party Name:TECKBOND LABORATORIES PRIVATE LIMITED	Meet No/Date:22/82-ALC4/2010 31.08.2010	Status:Case Approved
	HQ File :01/82/050/01087/AM10/	RLA File :09/24/040/00450/AM10/	Lic.No/Date:0910040868 09.02.2010	
	Decision :Withdrawn as the case has already been approved by NC in its 20/82 meeting held on 17.08.2010.			

101	Case No.:25/48/82-ALC4/2009	Party Name:PUNJAB CHEMICALS AND CROP PROTECTION LTD.,	Meet No/Date:22/82-ALC4/2010 31.08.2010	Status:Case Deferred
	HQ File :01/82/050/01088/AM10/	RLA File :03/95/040/00733/AM10/	Lic.No/Date:0310559189 09.02.2010	Defer Date:26.10.2010
	Decision :Committee decided to forward a copy of application to Department of Pharmaceuticals for their comments. Accordingly, case was deferred for 26.10.2010.			

102	Case No.:49/22/82-ALC4/2010	Party Name:ASTRIX LABORATORIES LTD.,	Meet No/Date:22/82-ALC4/2010 31.08.2010	Status:Case Deferred
	HQ File :01/82/050/00702/AM11/	RLA File :09/24/040/00250/AM10/	Lic.No/Date:0910040873 09.02.2010	Defer Date:26.10.2010
	Decision : Committee decided to defer case for 26.10.2010 for comments of Department of Pharmaceuticals.			

103	Case No.:30/48/82-ALC4/2009	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:22/82-ALC4/2010 31.08.2010	Status:Case Deferred
	HQ File :01/82/050/01093/AM10/	RLA File :05/24/040/00476/AM10/	Lic.No/Date:0510258284 11.02.2010	Defer Date:28.09.2010
	Decision : Committee decided to defer case for 28.09.2010 for comments of Department of Pharmaceuticals.			

104	Case No.:17/2/82-ALC4/2010	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:22/82-ALC4/2010 31.08.2010	Status:Case Deferred
	HQ File :01/82/050/01251/AM10/	RLA File :03/94/040/01001/AM10/	Lic.No/Date:0310560279 15.02.2010	Defer Date:28.09.2010
	Decision : Committee decided to defer case for 28.09.2010 for comments of Department of C&PC.			

105	Case No.:37/22/82-ALC4/2010	Party Name:GLOBAL CALCIUM PRIVATE LIMITED,	Meet No/Date:22/82-ALC4/2010 31.08.2010	Status:Case Approved
	HQ File :01/82/050/00690/AM11/	RLA File :07/24/040/00434/AM10/	Lic.No/Date:0710070044 16.02.2010	
	Decision :Committee considered case as per agenda and in consultation with technical authorities present in meeting, decided to ratify norms under para 4.7 of HBP with 1% wastage and also subject to the condidtion that assay of import and export item should match. RA concerned may take further necessary action as per above decision of NC.			

106	Case No.:55/22/82-ALC4/2010	Party Name:EMAMI LIMITED,	Meet No/Date:22/82-ALC4/2010 31.08.2010	Status:Case Approved
	HQ File :01/82/050/00708/AM11/	RLA File :02/24/040/00225/AM10/	Lic.No/Date:0210138057 16.02.2010	

Decision :Committee considered case as per agenda and in light of earlier decision taken in 32/AM10 meeting held on 03.11.2009 and in consultation with technical authorities present in the meeting, decided to ratify norms on repeat basis under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Boroplus Skin Care Cream	750000 Liters	1.	Microcrystalline Wax	57375 kg
		2.	Paraffin Wax	114750 kg
		3.	Cetocetyl Alcohol	6750 kg
		4.	Sodium Lauryl Sulphate	1012.018 kg
		5.	Light Liquid Paraffin	314347.17 kg

RA concerned may take further necessary action as per above decision of NC.

107	Case No.:49/2/82-ALC4/2010	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:22/82-ALC4/2010 31.08.2010	Status:Case Deferred
	HQ File :01/82/050/01283/AM10/	RLA File :09/24/040/00474/AM10/	Lic.No/Date:0910041038 22.02.2010	Defer Date:28.09.2010
	Decision : Committee decided to defer case for 28.09.2010 for comments of Department of Pharmaceuticals.			

108	Case No.:10/50/82-ALC4/2009	Party Name:KOPRAN LIMITED	Meet No/Date:22/82-ALC4/2010 31.08.2010	Status:Case Approved
	HQ File :01/82/050/01164/AM10/	RLA File :03/94/040/01019/AM10/	Lic.No/Date:0310561665 24.02.2010	
	Decision :Withdrawn as the case has already been approved by NC in its 20/82 meeting held on 17.08.2010.			

109	Case No.:48/2/82-ALC4/2010	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:22/82-ALC4/2010 31.08.2010	Status:Case Deferred
	HQ File :01/82/050/01282/AM10/	RLA File :09/24/040/00486/AM10/	Lic.No/Date:0910041063 25.02.2010	Defer Date:28.09.2010
	Decision : Committee decided to defer case for 28.09.2010 for comments of Department of Pharmaceuticals.			

110	Case No.:19/50/82-ALC4/2009	Party Name:SHIVA PHARMACHEM PVT. LTD,	Meet No/Date:22/82-ALC4/2010 31.08.2010	Status:Case Approved
	HQ File :01/82/050/01173/AM10/	RLA File :34/24/040/00203/AM10/	Lic.No/Date:3410026496 26.02.2010	

Decision : Committee considered case as per agenda for ratification of norms and in light of written comments of Chemical Division vide their U.O. No.14010/101/2002/Ch.II, signed copy handed over in the meeting and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
Isononanoyl Chloride	1 Kg.	1.	Isononamonic Acid	0.942 kg
		2.	Thionyl Chloride	0.578 kg

RA concerned may take further necessary action as per above decision of NC.

111	Case No.:26/50/82-ALC4/2009	Party Name:CENTURY PHARMACEUTICALS LTD.	Meet No/Date:22/82-ALC4/2010 31.08.2010	Status:Case Deferred
	HQ File :01/82/050/01180/AM10/	RLA File :34/24/040/00208/AM10/	Lic.No/Date:3410026508 02.03.2010	Defer Date:26.10.2010

Decision :Committeedecided to defer case for 26.10.2010 for reply from firm.

112	Case No.:38/2/82-ALC4/2010	Party Name:VIVEK PHARMACHEM (INDIA) LTD.,	Meet No/Date:22/82-ALC4/2010 31.08.2010	Status:Case Approved
	HQ File :01/82/050/01272/AM10/	RLA File :13/24/040/00030/AM10/	Lic.No/Date:1310031525 02.03.2010	

Decision : Committee considered case as per agenda and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Kanamycin Injection 1000 mg	200000 Nos.	1.	Empty Vials of relevant size	As per packing policy

RA concerned may take further necessary action as per above decision of NC.

113	Case No.:28/50/82-ALC4/2009	Party Name:SMILAX LABORATORIES LIMITED	Meet No/Date:22/82-ALC4/2010 31.08.2010	Status:Case Deferred

	HQ File :01/82/050/01182/AM10/	RLA File :09/24/040/00446/AM10/	Lic.No/Date:0910041147 03.03.2010	Defer Date:26.10.2010
	Decision :Committee decided to defer case for 26.10.2010 for reply from firm.			

114	Case No.:33/50/82-ALC4/2009	Party Name:VDH INTERNATIONAL	Meet No/Date:22/82-ALC4/2010 31.08.2010	Status:Case Deferred
	HQ File :01/82/050/01187/AM10/	RLA File :05/24/040/00456/AM10/	Lic.No/Date:0510259764 03.03.2010	Defer Date:26.10.2010
	Decision :Committee considered case as per agenda and observed that the information called for firm the firm have been received. It was, therefore, decided to forward the copy of reply received from the firm to Department of C&PC for their comments. Accordingly, case was deferred for 26.10.2010.			

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Case No.:34/50/82-ALC4/2009	Party Name:AKZO NOBEL CHEMICALS (INDIA) LIMITED.	Meet No/Date:22/82-ALC4/2010 31.08.2010	Status:Case Approved
HQ File :01/82/050/01188/AM10/	RLA File :31/24/040/00235/AM10/	Lic.No/Date:3110042200 03.03.2010	

Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/11/2009/Ch.II dated 27.04.2010 (the technical authority took 93% yield at 1st stage & 90% in 2nd stage, considering production consumption data of last 3 years) and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Trigonox 423-W50 1,1,3,3-Tetramethylbutyl Peroxyneo decanoate, 50% emulsion in water and methanol	1 Kg.	1.	Neodecanoyl Chloride	0.384 kg
		2.	Tetra-Methyl Butylhydro Peroxide 90%	0.318 kg
		3.	Magnesium Sulfate	0.049 kg
		4.	Povyvinyl Alcohol Alcotex 552P	0.075 kg
		5.	Container HDPE and Screwcap	As par packing policy

RA concerned may take further necessary action as per above decision of NC.

116	Case No.:10/14/82-ALC4/2010	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:22/82-ALC4/2010 31.08.2010	Status:Case Deferred
	HQ File :01/82/050/00372/AM11/	RLA File :09/24/040/00507/AM10/	Lic.No/Date:0910041153 03.03.2010	Defer Date:28.09.2010
	Decision : Committee decided to defer case for 28.09.2010 for comments of Department of Pharmaceuticals.			

117	Case No.:11/14/82-ALC4/2010	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:22/82-ALC4/2010 31.08.2010	Status:Case Deferred
	HQ File :01/82/050/00373/AM11/	RLA File :09/24/040/00509/AM10/	Lic.No/Date:0910041154 03.03.2010	Defer Date:28.09.2010
	Decision : Committee decided to defer case for 28.09.2010 for comments of Department of Pharmaceuticals.			

118	Case No.:9/6/82-ALC4/2010	Party Name:YASHASHVI RASAYAN PVT.LTD	Meet No/Date:22/82-ALC4/2010 31.08.2010	Status:Case Deferred
	HQ File :01/82/050/00156/AM11/	RLA File :52/24/040/00038/AM10/	Lic.No/Date:5210029879 04.03.2010	Defer Date:26.10.2010
	Decision :Committee considered case as per agenda and decided to call for end use of the export product from the firm. Accordingly, case was deferred for 26.10.2010.			

119	Case No.:50/2/82-ALC4/2010	Party Name:ARCHIMEDIS LABORATORIES PVT. LTD.	Meet No/Date:22/82-ALC4/2010 31.08.2010	Status:Case Deferred
	HQ File :01/82/050/01284/AM10/	RLA File :09/24/040/00483/AM10/	Lic.No/Date:0910041210 08.03.2010	Defer Date:26.10.2010.2010
	Decision : Committee decided to defer case for 26.10.2010 for comments of Department of Pharmaceuticals.			

120	Case No.:51/2/82-ALC4/2010	Party Name:ARCHIMEDIS LABORATORIES PVT. LTD.	Meet No/Date:22/82-ALC4/2010 31.08.2010	Status:Case Deferred
	HQ File :01/82/050/01285/AM10/	RLA File :09/24/040/00480/AM10/	Lic.No/Date:0910041209 08.03.2010	Defer Date:26.10.2010
	Decision : Committee decided to defer case for 28.09.2010 for comments of Department of Pharmaceuticals.			

121	Case No.:52/2/82-ALC4/2010	Party Name:ARCHIMEDIS LABORATORIES PVT. LTD.	Meet No/Date:22/82-ALC4/2010 31.08.2010	Status:Deffered and Re-indexed
	HQ File :01/82/050/01286/AM10/	RLA File :09/24/040/00479/AM10/	Lic.No/Date:0910041212 08.03.2010	Defer Date:26.10.2010
	Decision : Committee decided to defer case for 28.09.2010 for comments of Department of Pharmaceuticals.			

122	Case No.:54/2/82-ALC4/2010	Party Name:ARCHIMEDIS LABORATORIES PVT. LTD.	Meet No/Date:22/82-ALC4/2010 31.08.2010	Status:Case Deferred

	HQ File :01/82/050/01288/AM10/	RLA File :09/24/040/00484/AM10/	Lic.No/Date:0910041211 08.03.2010	Defer Date:26.10.2010
	Decision : Committee decided to defer case for 28.09.2010 for comments of Department of Pharmaceuticals.			

123	Case No.:5/52/82-ALC4/2009	Party Name:VIVIMED LABS LIMITED	Meet No/Date:22/82-ALC4/2010 31.08.2010	Status:Case Deferred
	HQ File :01/82/050/01198/AM10/	RLA File :09/24/040/00496/AM10/	Lic.No/Date:0910041237 09.03.2010	Defer Date:14.09.2010
	Decision : Committee decided to defer case for 28.09.2010 for comments of Department of C&PC.			

124	Case No.:14/52/82-ALC4/2009	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:22/82-ALC4/2010 31.08.2010	Case Deferred
	HQ File :01/82/050/01207/AM10/	RLA File :05/24/040/00507/AM10/	Lic.No/Date:0510260189 10.03.2010	Defer Date:14.09.2010
	Decision : Committee decided to defer case for 28.09.2010 for comments of Department of Pharmaceuticals.			

125	Case No.:19/52/82-ALC4/2009	Party Name:ATUL LIMITED,	Meet No/Date:22/82-ALC4/2010 31.08.2010	Status:Case Approved
	HQ File :01/82/050/01212/AM10/	RLA File :08/24/040/00288/AM10/	Lic.No/Date:0810087221 11.03.2010	
	Decision :Withdrawn as the case has already been approved by NC in its 20/82 meeting held on 17.08.2010.			

126	Case No.:25/52/82-ALC4/2009	Party Name:YASHASHVI RASAYAN PVT.LTD	Meet No/Date:22/82-ALC4/2010 31.08.2010	Status:Case Approved
	HQ File :01/82/050/01218/AM10/	RLA File :52/24/040/00040/AM10/	Lic.No/Date:5210029979 12.03.2010	

Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/36/2010-Ch.II dated 08.07.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
2,3 Dichloro Aniline (Purity Min. 99%)	1 Kg.	1.	2,3 Dichloro Nitro Benzene	1.394 kg

RA concerned may take further necessary action as per above decision of NC.

127	Case No.:29/52/82-ALC4/2009	Party Name:AARTI INDUSTRIES LIMITED	Meet No/Date:22/82-ALC4/2010 31.08.2010	Status:Case Deferred
	HQ File :01/82/050/01222/AM10/	RLA File :03/94/040/01071/AM10/	Lic.No/Date:0310564649 12.03.2010	Defer Date:28.09.2010
	Decision : Committee decided to defer case for 28.09.2010 for comments of Department of Pharmaceuticals.			

128	Case No.:6/6/82-ALC4/2010	Party Name:TATVA CHINTAN PHARMA CHEM PVT LTD	Meet No/Date:22/82-ALC4/2010 31.08.2010	Status:Case Approved
	HQ File :01/82/050/00153/AM11/	RLA File :34/24/040/00215/AM10/	Lic.No/Date:3410026599 12.03.2010	

Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/8/2010-Ch.II dated 30.08.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Ethyl Triphenyl Phosphonium Bromide	1 Kg.	1.	Triphenyl Phosphine	0.850 kg

RA concerned may take further necessary action as per above decision of NC.

129	Case No.:14/6/82-ALC4/2010	Party Name:ALEMBIC LIMITED	Meet No/Date:22/82-ALC4/2010 31.08.2010	Status:Case Deferred
	HQ File :01/82/050/00161/AM11/	RLA File :34/24/040/00229/AM10/	Lic.No/Date:3410026592 12.03.2010	Defer Date:28.09.2010
	Decision : Committee decided to defer case for 28.09.2010 for comments of Department of Pharmaceuticals.			

130	Case No.:3/53/82-ALC4/2009	Party Name:AGIO PHARMACEUTICALS LTD	Meet No/Date:22/82-ALC4/2010 31.08.2010	Status:Case Approved
	HQ File :01/82/050/01226/AM10/	RLA File :03/94/040/01044/AM10/	Lic.No/Date:0310564944 17.03.2010	

Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/46/2010-PI (Norms) dated 29.06.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed

Bendaz 10% Suspension (1000 ml)	1 No.	1.	Albendazole	0.102 kg/1000 ml bottle
Bendaz 10% Suspension (200 ml)	1 No.	1.	Albendazole	0.0204 kg/200 ml bottle
Bendaz 600 mg	1 No.	1.	Albendazole	612 mg/600 mg Bolus
Bendaz 1500 mg	1 No.	1.	Albendazole	1530 mg/1500 mg Bolus
Bendaz 2500 mg	1 No.	1.	Albendazole	2550 mg/2500 mg Bolus
Bendaz Plus 535 (Albendazole and Oxyclozanide Tablet 360/175 mg)	1 No.	1.	Albendazole	367.2 mg/tablet
Bendaz Plus 900 (Albendazole and Oxyclozanide Tablets 600/35 mg)	1 No.	1.	Albendazole	612 mg/tablet

RA concerned may take further necessary action as per above decision of NC.

131	Case No.:10/6/82-ALC4/2010	Party Name:ALEMBIC LIMITED	Meet No/Date:22/82-ALC4/2010 31.08.2010	Status:Case Deferred
	HQ File :01/82/050/00157/AM11/	RLA File :34/24/040/00234/AM10/	Lic.No/Date:3410026619 17.03.2010	Defer Date:26.10.2010
	Decision : Committee decided to defer case for 26.10.2010 for comments of Department of Pharmaceuticals.			

132	Case No.:11/6/82-ALC4/2010	Party Name:ALEMBIC LIMITED	Meet No/Date:22/82-ALC4/2010 31.08.2010	Status:Case Deferred
	HQ File :01/82/050/00158/AM11/	RLA File :34/24/040/00233/AM10/	Lic.No/Date:3410026618 17.03.2010	Defer Date:26.10.2010
	Decision : Committee decided to defer case for 26.10.2010 for comments of Department of Pharmaceuticals.			

133	Case No.:65/14/82-ALC4/2010	Party Name:CAMPHOR & ALLIED PRODUCTS LIMITED,	Meet No/Date:22/82-ALC4/2010 31.08.2010	Status:Case Deferred
	HQ File :01/82/050/00427/AM11/	RLA File :03/94/040/01083/AM10/	Lic.No/Date:0310565063 17.03.2010	Defer Date:28.09.2010
	Decision : Committee decided to defer case for 28.09.2010 for comments of Department of C&PC.			

134	Case No.:13/6/82-ALC4/2010	Party Name:ALEMBIC LIMITED	Meet No/Date:22/82-ALC4/2010 31.08.2010	Status:Case Deferred
	HQ File :01/82/050/00160/AM11/	RLA File :34/24/040/00235/AM10/	Lic.No/Date:3410026639 18.03.2010	Defer Date:26.10.2010
	Decision : Committee decided to defer case for 26.10.2010 for comments of Department of Pharmaceuticals.			

135	Case No.:34/14/82-ALC4/2010	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:22/82-ALC4/2010 31.08.2010	Status:Case Deferred
	HQ File :01/82/050/00396/AM11/	RLA File :09/24/040/00527/AM10/	Lic.No/Date:0910041331 18.03.2010	Defer Date:28.09.2010
	Decision : Committee decided to defer case for 28.09.2010 for comments of Department of Pharmaceuticals.			

136	Case No.:69/22/82-ALC4/2010	Party Name:BIOLOGICAL E LTD	Meet No/Date:22/82-ALC4/2010 31.08.2010	Status:Case Deferred
	HQ File :01/82/050/00722/AM11/	RLA File :09/24/040/00481/AM10/	Lic.No/Date:0910041328 18.03.2010	Defer Date:28.09.2010
	Decision : Committee decided to defer case for 28.09.2010 for comments of Department of Pharmaceuticals.			

137	Case No.:17/14/82-ALC4/2010	Party Name:DR REDDYS LABORATORIES LTD	Meet No/Date:22/82-ALC4/2010 31.08.2010	Status:Case Approved
	HQ File :01/82/050/00379/AM11/	RLA File :09/24/040/00517/AM10/	Lic.No/Date:0910041370 19.03.2010	
	Decision :Committee considered case as per agenda and in consultation with representative of Department of Pharmaceuticals and other technical authorities present in meeting, decided to ratify norms under para 4.7 of HBP as applied by the firm without any wastage. RA concerned may take further necessary action as per above decision of NC.			

138	Case No.:21/14/82-ALC4/2010	Party Name:DR REDDYS LABORATORIES LTD	Meet No/Date:22/82-ALC4/2010 31.08.2010	Status:Case Approved
	HQ File :01/82/050/00383/AM11/	RLA File :09/24/040/00516/AM10/	Lic.No/Date:0910041369 19.03.2010	
	Decision : Committee considered case as per agenda and in consultation with representative of Department of Pharmaceuticals and other technical authorities present in meeting, decided to ratify norms under para 4.7 of HBP as applied by the firm without any wastage. RA concerned may take further necessary action as per above decision of NC.			

139	Case No.:1/6/82-ALC4/2010	Party Name:MAHAVIR INTERMEDIATES	Meet No/Date:22/82-ALC4/2010 31.08.2010	Status:Case Deferred
	HQ File :01/82/050/00148/AM11/	RLA File :52/24/040/00032/AM10/	Lic.No/Date:5210030126 24.03.2010	Defer Date:28.09.2010
	Decision : Committee decided to defer case for 28.09.2010 for comments of Department of C&PC.			

140	Case No.:22/14/82-ALC4/2010	Party Name:DIVIS LABORATORIES LTD.,	Meet No/Date:22/82-ALC4/2010 31.08.2010	Status:Case Deferred
	HQ File :01/82/050/00384/AM11/	RLA File :09/24/040/00532/AM10/	Lic.No/Date:0910041417 24.03.2010	Defer Date:28.09.2010
	Decision :Committee decided to defer case for 28.09.2010 for comments of Department of Pharmaceuticals.			

141	Case No.:33/14/82-ALC4/2010	Party Name:DIVIS LABORATORIES LTD.,	Meet No/Date:22/82-ALC4/2010 31.08.2010	Status:Case Deferred
	HQ File :01/82/050/00395/AM11/	RLA File :09/24/040/00530/AM10/	Lic.No/Date:0910041415 24.03.2010	Defer Date:28.09.2010
	Decision : Committee decided to defer case for 28.09.2010 for comments of Department of Pharmaceuticals.			

142	Case No.:15/2/82-ALC4/2010	Party Name:COMBITIC GLOBAL CAPLET PVT. LTD.	Meet No/Date:22/82-ALC4/2010 31.08.2010	Status:Case Deferred
	HQ File :01/82/050/01249/AM10/	RLA File :33/24/040/00016/AM10/	Lic.No/Date:3310015180 26.03.2010	Defer Date:26.10.2010
	Decision : Committee decided to defer case for 26.10.2010 for comments of Department of Pharmaceuticals.			

143	Case No.:5/6/82-ALC4/2010	Party Name:MAHAVIR SYNTHESIS PRIVATE LIMITED	Meet No/Date:22/82-ALC4/2010 31.08.2010	Status:Case Approved
	HQ File :01/82/050/00152/AM11/	RLA File :52/24/040/00042/AM10/	Lic.No/Date:5210030162 31.03.2010	

Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/2008-Ch.II dated 13.07.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
4-(2-Chloro Ethylsulfonyl)	1 Kg.	1.	Gamma Butyrolactone	0.665 kg

	Butyric Acid		2.	2-Mercapto Ethanol	0.691 kg

RA concerned may take further necessary action as per above decision of NC.

144	Case No.:4/2/82-ALC4/2010	Party Name:HETERO LABS LIMITED	Meet No/Date:22/82-ALC4/2010 31.08.2010	Status:Case Deferred
	HQ File :01/82/050/00004/AM11/	RLA File :09/24/040/00568/AM10/	Lic.No/Date:0910041513 01.04.2010	Defer Date:26.10.2010
	Decision : Committee decided to defer case for 26.10.2010 for comments of Department of Pharmaceuticals.			

145	Case No.:12/14/82-ALC4/2010	Party Name:VDH INTERNATIONAL	Meet No/Date:22/82-ALC4/2010 31.08.2010	Status:Case Deferred
	HQ File :01/82/050/00374/AM11/	RLA File :05/24/040/00514/AM10/	Lic.No/Date:0510261659 01.04.2010	Defer Date:28.09.2010
	Decision : Committee decided to defer case for 28.09.2010 for comments of Department of C&PC.			

146	Case No.:2/3/82-ALC4/2010	Party Name:VIVIMED LABS LIMITED	Meet No/Date:22/82-ALC4/2010 31.08.2010	Status:Case Deferred
	HQ File :01/82/050/00013/AM11/	RLA File :09/24/040/00549/AM10/	Lic.No/Date:0910041571 07.04.2010	Defer Date:28.09.2010
	Decision : Committee decided to defer case for 28.09.2010 for comments of Department of C&PC.			

147	Case No.:48/22/82-ALC4/2010	Party Name:AUCTUS PHARMA LIMITED	Meet No/Date:22/82-ALC4/2010 31.08.2010	Status:Case Deferred
	HQ File :01/82/050/00701/AM11/	RLA File :09/24/040/00535/AM10/	Lic.No/Date:0910041595 08.04.2010	Defer Date:26.10.2010
	Decision : Committee decided to defer case for 26.10.2010 for comments of Department of Pharmaceuticals.			

148	Case No.:50/22/82-ALC4/2010	Party Name:AKTINOS PHARMA PVT LTD,	Meet No/Date:22/82-ALC4/2010 31.08.2010	Status:Case Approved
	HQ File :01/82/050/00703/AM11/	RLA File :09/24/040/00539/AM10/	Lic.No/Date:0910041594 08.04.2010	
	Decision : Committee considered case as per agenda and in light of earlier decision taken in 18/11 meeting held on 03.08.2008 and in consultation with technical authority present in meeting, decided to revise norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
CBZ-L-Valine (N-Benzyloxy Valine)	1 Kg.	1.	L-Valine	0.63 kg
		2.	Benzyl Chloroformate	0.92 kg

RA concerned may take further necessary action as per above decision of NC.

149	Case No.:51/22/82-ALC4/2010	Party Name:ANUS LABORATORIES LTD.,	Meet No/Date:22/82-ALC4/2010 31.08.2010	Status:Case Approved
	HQ File :01/82/050/00704/AM11/	RLA File :09/24/040/00040/AM10/	Lic.No/Date:0910041590 08.04.2010	

Decision : Committee considered case as per agenda and in light of earlier decision taken in 6/82 meeting held on 11.05.2010 and in consultation with technical authority present in meeting, decided to ratify the norms on repeat basis under para 4.7 of HBP as per details below or as applied by the firm whichever is lower.

Export Product	Export Qty.	Sl.No.	import items	Quantity allowed
Acrylate (Methyl-3-Cyclopropyl Amino 2-(2,4-Dichloro-5-fluro benzyl acrylate)	1 kg	1.	2,4 Dichloro-5-fluoro acetophenone	0.7318 kg
		2.	Di-methyl carbonate	0.6284 kg
		3.	Sodium hydride	0.2237 kg
		4.	Toluene	0.7953 kg
		5.	Dimethyl formamide	0.3459 kg
		6.	Acetic Acid	0.1484 kg
		7.	Cyclopropylamine	0.180 kg
		8.	Dimethyl Sulphate	0.6024 kg
		9.	Soda Ash	0.0182 kg

RLA concerned may take further necessary action as per above decision of NC.

150	Case No.:5/3/82-ALC4/2010	Party Name:CAMPHOR & ALLIED PRODUCTS LIMITED,	Meet No/Date:22/82-ALC4/2010 31.08.2010	Status:Case Deferred
	HQ File :01/82/050/00016/AM11/	RLA File :03/94/040/01138/AM10/	Lic.No/Date:0310568958 09.04.2010	Defer Date:28.09.2010

Decision : Committee decided to defer case for 28.09.2010 for comments of Department of C&PC.

151	Case No.:8/3/82-ALC4/2010	Party Name:PROMED EXPORTS PVT.LTD.	Meet No/Date:22/82-ALC4/2010 31.08.2010	Status:Case Deferred
	HQ File :01/82/050/00019/AM11/	RLA File :05/24/040/00008/AM11/	Lic.No/Date:0510262191 09.04.2010	Defer Date:28.09.2010

	Decision : Committee decided to defer case for 28.09.2010 for comments of Department of Pharmaceuticals.

152	Case No.:10/3/82-ALC4/2010	Party Name:VHB MEDISCIENCES LTD.	Meet No/Date:22/82-ALC4/2010 31.08.2010	Status:Case Deferred
	HQ File :01/82/050/00021/AM11/	RLA File :03/95/040/00015/AM11/	Lic.No/Date:0310569153 12.04.2010	Defer Date: 28.09.2010
	Decision : Committee decided to defer case for 28.09.2010 for comments of Department of Pharmaceuticals.			

153	Case No.:36/14/82-ALC4/2010	Party Name:DR REDDYS LABORATORIES LTD	Meet No/Date:22/82-ALC4/2010 31.08.2010	Status:Case Approved
	HQ File :01/82/050/00398/AM11/	RLA File :09/24/040/00543/AM10/	Lic.No/Date:0910041666 13.04.2010	
	Decision : Committee considered case as per agenda and in consultation with representative of Department of Pharmaceuticals and other technical authorities present in meeting, decided to ratify norms under para 4.7 of HBP as applied by the firm without any wastage. RA concerned may take further necessary action as per above decision of NC.			

154	Case No.:66/14/82-ALC4/2010	Party Name:MELZER CHEMICALS PVT. LTD	Meet No/Date:22/82-ALC4/2010 31.08.2010	Status:Case Approved
	HQ File :01/82/050/00428/AM11/	RLA File :31/24/040/00251/AM10/	Lic.No/Date:3110042864 13.04.2010	
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/139/2005-Ch.II dated 09.08.2007 (duly amended on 30.08.2010) and in consultation with technical authorities present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Santreat MZ 3060 Dimethyl Lauryl Benzyl Amonium Chloride 80%	1 Kg.	1.	Dimethyl Lauryl Amine	0.510 kg

RA concerned may take further necessary action as per above decision of NC.

155	Case No.:63/14/82-ALC4/2010	Party Name:ANUPAM RASAYAN (INDIA) LTD	Meet No/Date:22/82-ALC4/2010 31.08.2010	Status:Case Deferred
	HQ File :01/82/050/00425/AM11/	RLA File :52/24/040/00001/AM11/	Lic.No/Date:5210030320 15.04.2010	Defer Date:28.09.2010
	Decision : Committee decided to defer case for 28.09.2010 for comments of Department of C&PC.			

156	Case No.:28/14/82-ALC4/2010	Party Name:GLOBAL CALCIUM PRIVATE LIMITED,	Meet No/Date:22/82-ALC4/2010 31.08.2010	Status:Case Deferred
	HQ File :01/82/050/00390/AM11/	RLA File :07/24/040/00005/AM11/	Lic.No/Date:0710070972 16.04.2010	Defer Date:28.09.2010
	Decision :Committee decided to forward a copy of application to Department of Pharmaceuticals for their comments. Accordingly, case was deferred for 28.09.2010.			

157	Case No.:53/14/82-ALC4/2010	Party Name:AUCTUS PHARMA LIMITED	Meet No/Date:22/82-ALC4/2010 31.08.2010	Status:Case Deferred
	HQ File :01/82/050/00415/AM11/	RLA File :09/24/040/00557/AM10/	Lic.No/Date:0910041709 19.04.2010	Defer Date:26.10.2010
	Decision : Committee decided to defer case for 26.10.2010 for comments of Department of Pharmaceuticals.			

158	Case No.:48/14/82-ALC4/2010	Party Name:CALYX CHEMICALS & PHARMACEUTICALS LTD.	Meet No/Date:22/82-ALC4/2010 31.08.2010	Status:Case Deferred
	HQ File :01/82/050/00410/AM11/	RLA File :03/94/040/00933/AM10/	Lic.No/Date:0310570355 20.04.2010	Defer Date:26.10.2010
	Decision : Committee decided to defer case for 26.10.2010 for comments of Department of Pharmaceuticals.			

159	Case No.:47/14/82-ALC4/2010	Party Name:CHEMPRO EXPORTS (INDIA)	Meet No/Date:22/82-ALC4/2010 31.08.2010	Status:Case Deferred
	HQ File :01/82/050/00409/AM11/	RLA File :03/94/040/00028/AM11/	Lic.No/Date:0310570620 21.04.2010	Defer Date:26.10.2010
	Decision :Committee decided to call for the Production and Consumption data certified by CA/Juridictional Excise Authority. Accordingly, case was deferred for 26.10.2010.			

160	Case No.:46/14/82-ALC4/2010	Party Name:ENCUBE ETHICALS PVT LTD	Meet No/Date:22/82-ALC4/2010 31.08.2010	Status:Case Approved
	HQ File :01/82/050/00408/AM11/	RLA File :03/94/040/00061/AM11/	Lic.No/Date:0310570695 22.04.2010	
	Decision : Committee considered case as per agenda and in light of written comments forwarded by DC(MSME) vide their U.O. No.23(1)/2009-Chem-II dated 18.02.2010 and in consultation with technical authority present in meeting, decided to ratify norms on repeat basis under para 4.7 of HBP as per details below or as applied by the firm whichever is lower.			

Export Product	Export Qty.	Sl.No.	import items	Quantity allowed
Solosite Wound Gel (Product Code No.449600, 3OZ, 85 gm.)	1 Kg	1.	Carboxymethyl Cellulose Sodium	0.01785 kg
		2.	Allantoin	0.0051 kg

RLA concerned may take further necessary action as per above decision of NC.

161	Case No.:20/14/82-ALC4/2010	Party Name:AUCTUS PHARMA LIMITED	Meet No/Date:22/82-ALC4/2010 31.08.2010	Status:Case Deferred
	HQ File :01/82/050/00382/AM11/	RLA File :09/24/040/00014/AM11/	Lic.No/Date:0910041796 23.04.2010	Defer Date:26.10.2010
	Decision : Committee decided to defer case for 26.10.2010 for comments of Department of Pharmaceuticals.			

162	Case No.:110/22/82-ALC4/2010	Party Name:VIVEK PHARMACHEM (INDIA) LTD.,	Meet No/Date:22/82-ALC4/2010 31.08.2010	Status:Case Approved
	HQ File :01/82/050/00763/AM11/	RLA File :13/24/040/00002/AM11/	Lic.No/Date:1310031956 23.04.2010	

Decision : Committee considered case as per agenda and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Meropenem for injection 500mg and 1000 mg	1 No	1.	Empty Vials of relevant size	As per packing policy

RA concerned may take further necessary action as per above decision of NC.

163	Case No.:27/14/82-ALC4/2010	Party Name:KARNATAKA ANTIBIOTICS & PHARMACEUTICALS LTD.,	Meet No/Date:22/82-ALC4/2010 31.08.2010	Status:Case Approved
	HQ File :01/82/050/00389/AM11/	RLA File :07/24/040/00016/AM11/	Lic.No/Date:0710071197 26.04.2010	

Decision : Committee considered case as per agenda and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Cefuroxime for Injection	1 No.	1.	Cefuroxime Sodium Sterile	820 mg

750 mg				

RA concerned may take further necessary action as per above decision of NC.

164	Case No.:3/10/82-ALC4/2010	Party Name:POSY PHARMACHEM PVT. LTD.	Meet No/Date:22/82-ALC4/2010 31.08.2010	Status:Case Approved
	HQ File :01/82/050/00356/AM11/	RLA File :08/24/040/00321/AM10/	Lic.No/Date:0810088583 27.04.2010	

Decision : Committee considered case as per agenda and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Citric Acid Anhydrous Fine Granular	1 kg.	1.	Citric Acid 99% purity	1.01 kg

RA concerned may take further necessary action as per above decision of NC.

165	Case No.:42/14/82-ALC4/2010	Party Name:GEM AROMATICS PVT.LTD.	Meet No/Date:22/82-ALC4/2010 31.08.2010	Status:Case Approved
	HQ File :01/82/050/00404/AM11/	RLA File :03/94/040/00072/AM11/	Lic.No/Date:0310571328 27.04.2010	

Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/65/2010-Ch.II dated 20.07.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Eucalyptol Min. 99% purity	1 kg	1.	Crude Eucalyptol/1,8 Cineol Max. 90% purity	1.10 kg

RA concerned may take further necessary action as per above decision of NC.

166	Case No.:73/22/82-ALC4/2010	Party Name:DIVIS LABORATORIES LTD.,	Meet No/Date:22/82-ALC4/2010 31.08.2010	Status:Case Deferred
	HQ File :01/82/050/00726/AM11/	RLA File :09/24/040/00015/AM11/	Lic.No/Date:0910041826 27.04.2010	Defer Date:26.10.2010

Decision : Committee decided to defer case for 26.10.2010 for comments of Department of Pharmaceuticals.

167	Case No.:99/22/82-ALC4/2010	Party Name:AUCTUS PHARMA LIMITED	Meet No/Date:22/82-ALC4/2010 31.08.2010	Status:Case Deferred
	HQ File :01/82/050/00752/AM11/	RLA File :09/24/040/00011/AM11/	Lic.No/Date:0910041827 27.04.2010	Defer Date:26.10.2010
	Decision : Committee decided to defer case for 26.10.2010 for comments of Department of Pharmaceuticals.			

168	Case No.:20/6/82-ALC4/2010	Party Name:KARNATAKA ANTIBIOTICS & PHARMACEUTICALS LTD.,	Meet No/Date:22/82-ALC4/2010 31.08.2010	Status:Case Deferred
	HQ File :01/82/050/00167/AM11/	RLA File :07/24/040/00002/AM11/	Lic.No/Date:0710071273 28.04.2010	Defer Date:28.09.2010
	Decision : Committee decided to defer case for 28.09.2010 for comments of Department of Pharmaceuticals.			

169	Case No.:100/22/82-ALC4/2010	Party Name:DIVIS LABORATORIES LTD.,	Meet No/Date:22/82-ALC4/2010 31.08.2010	Status:Case Deferred
	HQ File :01/82/050/00753/AM11/	RLA File :09/24/040/00562/AM10/	Lic.No/Date:0910041845 28.04.2010	Defer Date:26.10.2010
	Decision : Committee decided to defer case for 26.10.2010 for comments of Department of Pharmaceuticals.			

170	Case No.:30/6/82-ALC4/2010	Party Name:ALEMBIC LIMITED	Meet No/Date:22/82-ALC4/2010 31.08.2010	Status:Case Deferred
	HQ File :01/82/050/00177/AM11/	RLA File :34/24/040/00020/AM11/	Lic.No/Date:3410026932 29.04.2010	Defer Date:26.10.2010
	Decision : Committee decided to defer case for 26.10.2010 for comments of Department of Pharmaceuticals.			

171	Case No.:40/14/82-ALC4/2010	Party Name:HINDUSTAN POLYAMIDES & FIBRES LIMITED	Meet No/Date:22/82-ALC4/2010 31.08.2010	Status:Case Deferred
	HQ File :01/82/050/00402/AM11/	RLA File :03/94/040/00098/AM11/	Lic.No/Date:0310572124 29.04.2010	Defer Date:28.09.2010
	Decision : Committee decided to defer case for 28.09.2010 for comments of Department of C&PC.			

172	Case No.:32/6/82-ALC4/2010	Party Name:VARUN MEDIMPEX INC.	Meet No/Date:22/82-ALC4/2010 31.08.2010	Status:Case Transferred
	HQ File :01/82/050/00179/AM11/	RLA File :05/24/040/00016/AM11/	Lic.No/Date:0510263372	

			30.04.2010	
	Decision :Committee decided to transferred the case to NC-7.			

173	Case No.:33/6/82-ALC4/2010	Party Name:ARCH PHARMALABS LTD	Meet No/Date:22/82-ALC4/2010 31.08.2010	Status:Case Deferred
	HQ File :01/82/050/00180/AM11/	RLA File :03/94/040/00030/AM11/	Lic.No/Date:0310572376 30.04.2010	Defer Date:26.10.2010
	Decision : Committee decided to defer case for 26.10.2010 for comments of Department of Pharmaceuticals.			

174	Case No.:35/6/82-ALC4/2010	Party Name:BALAJI AMINES LIMITED	Meet No/Date:22/82-ALC4/2010 31.08.2010	Status:Case Deferred
	HQ File :01/82/050/00182/AM11/	RLA File :31/24/040/00011/AM11/	Lic.No/Date:3110043098 30.04.2010	Defer Date:26.10.2010
	Decision :Committee considered case as per agenda and observed that Department of C&PC vide their letter No.14010/113/2008-Ch.II dated 15.06.2010, have called for the following information from the firm:- 1. Justification for the import of 1,4-Butanediol. The manufacturing process do not indicate the requirement of this item in the manufacturing process with chemical equations. 2. Technical details of Methylamine Catalyst and GBL Catalyst and the role of thise item in the manufacturing process. 3. CA certificate certifying production and corresponding consumption of different raw materials for the years 2007-08, 2008-09 and 2009-10. It was, therefore, decided to remind the firm to furnish the above information within 15 days. Accordingly, case was deferred for 26.10.2010.			

175	Case No.:29/14/82-ALC4/2010	Party Name:ENALTEC LABS PVT.LTD.	Meet No/Date:22/82-ALC4/2010 31.08.2010	Status:Case Deferred
	HQ File :01/82/050/00391/AM11/	RLA File :03/94/040/00078/AM11/	Lic.No/Date:0310572393 30.04.2010	Defer Date:28.09.2010
	Decision : Committee decided to defer case for 28.09.2010 for comments of Department of Pharmaceuticals.			

176	Case No.:35/14/82-ALC4/2010	Party Name:ENALTEC LABS PVT.LTD.	Meet No/Date:22/82-ALC4/2010 31.08.2010	Status:Case Deferred
	HQ File :01/82/050/00397/AM11/	RLA File :03/94/040/00074/AM11/	Lic.No/Date:0310572397 30.04.2010	Defer Date:28.09.2010
	Decision : Committee decided to defer case for 28.09.2010 for comments of Department of Pharmaceuticals.			

177	Case No.:36/6/82-ALC4/2010	Party Name:VIVIMED LABS LIMITED	Meet No/Date:22/82-ALC4/2010 31.08.2010	Status:Case Deferred
	HQ File :01/82/050/00183/AM11/	RLA File :09/24/040/00033/AM11/	Lic.No/Date:0910041861 03.05.2010	Defer Date:28.09.2010
	Decision : Committee decided to defer case for 28.09.2010 for comments of Department of C&PC.			

178	Case No.:51/14/82-ALC4/2010	Party Name:CIPLA LIMITED	Meet No/Date:22/82-ALC4/2010 31.08.2010	Status:Case Deferred
	HQ File :01/82/050/00413/AM11/	RLA File :03/94/040/00115/AM11/	Lic.No/Date:0310572500 03.05.2010	Defer Date:28.09.2010
	Decision : Committee decided to defer case for 28.09.2010 for comments of Department of Pharmaceuticals.			

179	Case No.:3/7/82-ALC4/2010	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:22/82-ALC4/2010 31.08.2010	Status:Case Approved
	HQ File :01/82/050/00186/AM11/	RLA File :05/24/040/00039/AM11/	Lic.No/Date:0510263625 04.05.2010	
	Decision :Committee considered case as per agenda and in consultation with representative of Department of Pharmaceuticals and other technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as applied by the firm. RA concerned may take further necessary action as per above decision of NC.			

180	Case No.:4/7/82-ALC4/2010	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:22/82-ALC4/2010 31.08.2010	Status:Case Deferred
	HQ File :01/82/050/00187/AM11/	RLA File :05/24/040/00001/AM11/	Lic.No/Date:0510263627 04.05.2010	Defer Date:28.09.2010
	Decision : Committee decided to defer case for 28.09.2010 for comments of Department of Pharmaceuticals.			

181	Case No.:73/14/82-ALC4/2010	Party Name:DEEPAK NITRITE LIMITED	Meet No/Date:22/82-ALC4/2010 31.08.2010	Status:Case Approved
	HQ File :01/82/050/00435/AM11/	RLA File :31/24/040/00161/AM10/	Lic.No/Date:3110043136 05.05.2010	
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/66/2007/Ch.II dated 20.05.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
2-Ethyl Hexyl nitrate	1 Kg.	1.	2-Ethyl Hexanol	0.765 kg

RA concerned may take further necessary action as per above decision of NC.

182	Case No.:53/22/82-ALC4/2010	Party Name:AVA CHEMICALS PVT.LTD.,	Meet No/Date:22/82-ALC4/2010 31.08.2010	Status:Case Approved
	HQ File :01/82/050/00706/AM11/	RLA File :03/94/040/01150/AM10/	Lic.No/Date:0310572845 05.05.2010	

Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/110/2007/Ch.II dated 14.06.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Diethylene Triamine Penta Acetic Acid (DTPA Acid)	1 Kg.	1.	Diethylene Triamine	0.393 kg

RA concerned may take further necessary action as per above decision of NC.

183	Case No.:52/22/82-ALC4/2010	Party Name:SAINOR LABORATORIES PVT LTD	Meet No/Date:22/82-ALC4/2010 31.08.2010	Status:Case Approved
	HQ File :01/82/050/00705/AM11/	RLA File :09/24/040/00553/AM10/	Lic.No/Date:0910041952 06.05.2010	

Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/8/2003/Ch.II dated 28.10.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
n-Butyl Magnesium Chloride 24%	1 Kg.	1.	n-Butyl Chloride	0.200 kg

RA concerned may take further necessary action as per above decision of NC.

184	Case No.:2/14/82-ALC4/2010	Party Name:AMINES & PLASTICIZERS LIMITED	Meet No/Date:22/82-ALC4/2010 31.08.2010	Status:Case Approved
	HQ File :01/82/050/00364/AM11/	RLA File :03/94/040/00066/AM11/	Lic.No/Date:0310573855 12.05.2010	

Decision : Committee considered case as per agenda and in light earlier decisions taken in 23/82 meeting held on 02.09.2008 and 2/11 meeting held on

13.04.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Aminosol CST 115 (containing 12% Piperazine and 80% of Dimethyl Ethanol Amine)	1 Kg.	1.	Piperazine 68%	0.178 kg
		2.	Ethylene Oxide	0.656 kg

RA concerned may take further necessary action as per above decision of NC.

185	Case No.:5/14/82-ALC4/2010	Party Name:BHARAT SERUMS & VACCINES LTD	Meet No/Date:22/82-ALC4/2010 31.08.2010	Status:Case Deferred
	HQ File :01/82/050/00367/AM11/	RLA File :03/94/040/00144/AM11/	Lic.No/Date:0310573866 12.05.2010	Defer Date:28.09.2010
	Decision : Committee decided to defer case for 28.09.2010 for comments of Department of Pharmaceuticals.			

186	Case No.:56/14/82-ALC4/2010	Party Name:MIDAS CARE PHARMACEUTICALS PVT LTD	Meet No/Date:22/82-ALC4/2010 31.08.2010	Status:Case Deferred
	HQ File :01/82/050/00418/AM11/	RLA File :03/95/040/00081/AM11/	Lic.No/Date:0310573993 12.05.2010	Defer Date:28.09.2010
	Decision : Committee decided to defer case for 28.09.2010 for comments of Department of C&PC.			

187	Case No.:60/14/82-ALC4/2010	Party Name:CAMPHOR & ALLIED PRODUCTS LIMITED,	Meet No/Date:22/82-ALC4/2010 31.08.2010	Status:Case Deferred
	HQ File :01/82/050/00422/AM11/	RLA File :03/94/040/00108/AM11/	Lic.No/Date:0310573861 12.05.2010	Defer Date:28.09.2010
	Decision : Committee decided to defer case for 28.09.2010 for comments of Department of C&PC.			

188	Case No.:61/14/82-ALC4/2010	Party Name:JAYANT AGRO ORGANICS LTD.,	Meet No/Date:22/82-ALC4/2010 31.08.2010	Status:Case Deferred
	HQ File :01/82/050/00423/AM11/	RLA File :03/94/040/00059/AM11/	Lic.No/Date:0310573847 12.05.2010	Defer Date:26.10.2010
	Decision :Committee considered case as per agenda and observed that Department of C&PC vide their letter No.14010/92/2007-Ch.II dated 01.09.2010, has called for the following information from the firm.			

1. Technical Literature in support of use of Phenol for the manufacture of Sebacic Acid.
2. Printed technical independent literature in support of the norms applied for.
3. Chartered Accountant Certificate certifying production of Sebacic Acid achieved by them in the last three years and corresponding consumption of each input.

It was, therefore, decided to remind the firm to furnish the above information within 15 days. Accordingly, case was deferred for 26.10.2010.

189	Case No.:76/22/82-ALC4/2010	Party Name:SYMBIOTEC PHARMALAB LTD.,	Meet No/Date:22/82-ALC4/2010 31.08.2010	Status:Case Approved
	HQ File :01/82/050/00729/AM11/	RLA File :11/24/040/00082/AM09/	Lic.No/Date:1110022379 12.05.2010	

Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their U.O. No.35011/96/2009-PI-III dated 17.03.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Hydrocortisone Sodium Succinate for injection (hydrocortisone sodium succinate buffered 5% strile) organic chemicals	1 Kg.	1.	Hydrocortisone Base	1.00 kg

RA concerned may take further necessary action as per above decision of NC.

190	Case No.:83/22/82-ALC4/2010	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:22/82-ALC4/2010 31.08.2010	Status:Case Deferred
	HQ File :01/82/050/00736/AM11/	RLA File :08/24/040/00046/AM11/	Lic.No/Date:0810089011 14.05.2010	Defer Date:28.09.2010

Decision : Committee decided to defer case for 28.09.2010 for comments of Department of Pharmaceuticals.

191	Case No.:54/14/82-ALC4/2010	Party Name:NAPROD LIFE SCIENCES PVT. LTD.	Meet No/Date:22/82-ALC4/2010 31.08.2010	Status:Case Deferred
	HQ File :01/82/050/00416/AM11/	RLA File :03/95/040/00098/AM11/	Lic.No/Date:0310574607 17.05.2010	Defer Date:28.09.2010

Decision : Committee decided to defer case for 28.09.2010 for comments of Department of Pharmaceuticals.

192	Case No.:57/22/82-ALC4/2010	Party Name:CAMPHOR & ALLIED PRODUCTS	Meet No/Date:22/82-ALC4/2010	Status:Case

		LIMITED,	31.08.2010	Deferred
	HQ File :01/82/050/00710/AM11/	RLA File :03/94/040/00118/AM11/	Lic.No/Date:0310574865 18.05.2010	Defer Date:28.09.2010
	Decision : Committee decided to defer case for 28.09.2010 for comments of Department of C&PC.			

193	Case No.:55/14/82-ALC4/2010	Party Name:LUPIN LIMITED	Meet No/Date:22/82-ALC4/2010 31.08.2010	Status:Case Deferred
	HQ File :01/82/050/00417/AM11/	RLA File :03/95/040/00127/AM11/	Lic.No/Date:0310575276 20.05.2010	Defer Date:28.09.2010
	Decision : Committee decided to defer case for 28.09.2010 for comments of Department of Pharmaceuticals.			

194	Case No.:59/14/82-ALC4/2010	Party Name:CIPLA LIMITED	Meet No/Date:22/82-ALC4/2010 31.08.2010	Status:Case Deferred
	HQ File :01/82/050/00421/AM11/	RLA File :03/94/040/00186/AM11/	Lic.No/Date:0310575233 20.05.2010	Defer Date:26.10.2010
	Decision :Committee considered case as per agenda and decided to forward a copy of application to Ministry of Environment & Forests for their NOC/comments. Accordingly, case was deferred for 26.10.2010.			

195	Case No.:54/22/82-ALC4/2010	Party Name:ANUPAM RASAYAN (INDIA) LTD	Meet No/Date:22/82-ALC4/2010 31.08.2010	Status:Case Approved
	HQ File :01/82/050/00707/AM11/	RLA File :52/24/040/00004/AM11/	Lic.No/Date:5210030770 20.05.2010	

Decision : Committee considered case as per agenda and in light of earlier decision taken in 8/82 meeting held on 25.05.2010 and in consultation with technical authority present in meeting, decided to ratify the norms under para 4.7 of HBP as per details below or as applied by the firm whichever is lower:-

Export Product	Export Qty.	Sl. No.	Import Item	Qty. allowed
HDC HP 100(Formulated 2-Hydroxy-4,4 Dicholoro Diphenyl Ether 30% solution)	1 Kg	1	Parachloro Phenol	0.604 kg
		2	Dimethyl Sulfoxide	0.309 kg
		3	Perchloro Ethylene	0.309 KG
		4.	Propylene Glycol	0.707 Kg

RA concerned may take further necessary action as per above decision of NC.

196	Case No.:9/14/82-ALC4/2010	Party Name:PRIVI ORGANICS LTD	Meet No/Date:22/82-ALC4/2010 31.08.2010	Status:Case Approved
	HQ File :01/82/050/00371/AM11/	RLA File :03/95/040/00100/AM11/	Lic.No/Date:0310575665 24.05.2010	

Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/172/2002/Ch.III dated 06.03.2007 and in consultation with technical authority present in meeting, decided to ratify the norms under para 4.7 of HBP as per details below or as applied by the firm whichever is lower:-

Export Product	Export Qty.	Sl. No.	Import Item	Qty. allowed
Amber Fleur (2,3,8,8-Tetramethyl 1,2,3,4,5,6,7,8-Octohydro-2-Napthalenyl Methyl Ketone	1 Kg	1	Myrcene 80%	1.00 kg
		2	Methyl ethyl Ketone	0.600 kg
		3	Toluene	0.02 kg

RA concerned may take further necessary action as per above decision of NC.

197	Case No.:5/22/82-ALC4/2010	Party Name:EMCURE PHARMACEUTICALS LTD.	Meet No/Date:22/82-ALC4/2010 31.08.2010	Status:Case Approved
	HQ File :01/82/050/00658/AM11/	RLA File :31/24/040/00029/AM11/	Lic.No/Date:3110043356 25.05.2010	

Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/268/2009-PI-III dated 24.12.2009 and in consultation with technical authorities present in meeting, decided to revise norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
Efavirenz Micronized	1 kg.	1.	(S)-5-Chloro-(Cyclopropylethynyl)-2-Amino-(Trifluoromethyl)-Benzene Methanol	1.0173 kg

RA concerned may take further necessary action as per above decision of NC.

198	Case No.:6/22/82-ALC4/2010	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:22/82-ALC4/2010 31.08.2010	Status:Case Deferred
	HQ File :01/82/050/00659/AM11/	RLA File :09/24/040/00070/AM11/	Lic.No/Date:0910042126 25.05.2010	Defer Date:28.09.2010

Decision : Committee decided to defer case for 28.09.2010 for comments of Department of Pharmaceuticals.

199	Case No.:7/22/82-ALC4/2010	Party Name:BIOLOGICAL E LTD	Meet No/Date:22/82-ALC4/2010 31.08.2010	Status:Case Deferred
	HQ File :01/82/050/00660/AM11/	RLA File :09/24/040/00042/AM11/	Lic.No/Date:0910042127 25.05.2010	Defer Date:28.09.2010
	Decision : Committee decided to defer case for 28.09.2010 for comments of Department of Pharmaceuticals.			

200	Case No.:8/22/82-ALC4/2010	Party Name:LUPIN LIMITED	Meet No/Date:22/82-ALC4/2010 31.08.2010	Status:Case Approved
	HQ File :01/82/050/00661/AM11/	RLA File :03/95/040/00042/AM11/	Lic.No/Date:0310575872 25.05.2010	

Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their U.O. No.35011/128/2009-PI-III dated 12.06.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Cefdinir		1.	Caustic Soda	0.5749 kg
		2.	Dimethyl Aniline	0.950 kg
		3.	Formaldehyde	2.74 kg
		4.	GCLE	2.44 kg
		5.	Phosphorous Pentachloride	1.35 kg
		6.	Sodium Carbonate	0.018 kg
		7.	Triphenyl Phosphine	2.389 kg
		8.	Activated Carbon	0.100 kg
		9.	EDTA Disodium	0.003 kg
		10.	Pyridine	0.37 kg
		11.	Triethylamine	1.16 kg
		12.	Trifluoro acetic Acid	0.050 kg
		13.	ATH/EHATA	1.07 kg
		14.	Dimethyl Formamide	0.61 kg
		15.	Ethyl Acetate	2.93 kg
		16.	Methanol	4.60 kg
		17.	Methylene Chloride	20.17 kg
		18.	Acetonitrile	0.69 kg
		19.	Cyclohexane	0.00479 kg
		20.	Methyl Ethyl Ketone	2.92 kg
		21.	Toluene	4.26 kg

RA concerned may take further necessary action as per above decision of NC.

201	Case No.:30/14/82-ALC4/2010	Party Name:PADMINI AROMATICS PVT. LTD	Meet No/Date:22/82-ALC4/2010 31.08.2010	Status:Case Deferred
	HQ File :01/82/050/00392/AM11/	RLA File :07/24/040/00037/AM11/	Lic.No/Date:0710071792 26.05.2010	Defer Date:28.09.2010
	Decision : Committee decided to defer case for 28.09.2010 for comments of Department of C&PC.			

202	Case No.:9/22/82-ALC4/2010	Party Name:K R R DRUGS & INTERMEDIATES PVT LTD	Meet No/Date:22/82-ALC4/2010 31.08.2010	Status:Case Deferred
	HQ File :01/82/050/00662/AM11/	RLA File :09/24/040/00044/AM11/	Lic.No/Date:0910042151 26.05.2010	Defer Date:26.10.2010
	Decision :Committee decided to call for end use of the export product from the firm. Accordingly, case was deferred for 26.10.2010.			

203	Case No.:10/22/82-ALC4/2010	Party Name:FDC LTD	Meet No/Date:22/82-ALC4/2010 31.08.2010	Status:Case Deferred
	HQ File :01/82/050/00663/AM11/	RLA File :03/94/040/00954/AM10/	Lic.No/Date:0310576214 26.05.2010	Defer Date:26.10.2010
	Decision :Committee decided to defer case for 26.10.2010 for comments of Department of Pharmaceuticals.			

204	Case No.:11/22/82-ALC4/2010	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:22/82-ALC4/2010 31.08.2010	Status:Case Approved
	HQ File :01/82/050/00664/AM11/	RLA File :03/95/040/00148/AM11/	Lic.No/Date:0310576217 26.05.2010	

Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/85/2005/Ch.III dated 13.09.2005 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by the firm whichever is lower:-

Export product	Exp. Qty.	Sl. No.	Import items	Qty. allowed
Zinc Salt of 4-and-5Methyl MercaptobenzimidaZole/Zinc 2-Mercapto-Toluinidazole (ZMMB)	1kg.	1.	Ortho Toluene Diamine	0.733 kg

RA concerned may take further necessary action as per above decision of Norms Committee.

205	Case No.:31/14/82-ALC4/2010	Party Name:PADMINI AROMATICS PVT. LTD	Meet No/Date:22/82-ALC4/2010	Status:Case

			31.08.2010	Deferred
	HQ File :01/82/050/00393/AM11/	RLA File :07/24/040/00035/AM11/	Lic.No/Date:0710071909 31.05.2010	Defer Date:28.09.2010
	Decision : Committee decided to defer case for 28.09.2010 for comments of Department of C&PC.			

206	Case No.:12/22/82-ALC4/2010	Party Name:AQUAPHARM CHEMICALS PVT.LIMITED	Meet No/Date:22/82-ALC4/2010 31.08.2010	Status:Case Deferred
	HQ File :01/82/050/00665/AM11/	RLA File :31/24/040/00026/AM11/	Lic.No/Date:3110043418 31.05.2010	Defer Date:28.09.2010
	Decision : Committee decided to defer case for 28.09.2010 for comments of Department of C&PC.			

207	Case No.:13/22/82-ALC4/2010	Party Name:FINE ORGANIC INDUSTRIES PVT. LTD.	Meet No/Date:22/82-ALC4/2010 31.08.2010	Status:Case Approved
	HQ File :01/82/050/00666/AM11/	RLA File :03/94/040/00191/AM11/	Lic.No/Date:0310576581 31.05.2010	

Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/70/2006-Ch.II dated 01.08.2008 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Ethylene Bis Oleamide	1 Kg.	1.	Oleic Acid	0.977 kg
		2.	Ethylene Diamine	0.105 kg

RA concerned may take further necessary action as per above decision of NC.

208	Case No.:14/22/82-ALC4/2010	Party Name:GLENMARK GENERICS LIMITED	Meet No/Date:22/82-ALC4/2010 31.08.2010	Status:Case Approved
	HQ File :01/82/050/00667/AM11/	RLA File :03/94/040/00148/AM11/	Lic.No/Date:0310576584 31.05.2010	

Decision : Committee considered case as per agenda and in light of earlier decision taken in 10/08 meeting held on 10.07.2007 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Lercanidipine	1 Kg.	1.	3,3-Diphenyl Propolamine	1.19 kg
		2.	Tetrahydrofuran	2.90 kg
		3.	Methylene Chloride	4.88 kg

4.	1-Chloro-2 Methyl-2 Propanol	0.507 kg
5.	Isopropyl acetate	6.83 kg

RA concerned may take further necessary action as per above decision of NC.

209	Case No.:15/22/82-ALC4/2010	Party Name:SUNWAYS LABORATORIES PVT. LTD.	Meet No/Date:22/82-ALC4/2010 31.08.2010	Status:Case Deferred
	HQ File :01/82/050/00668/AM11/	RLA File :03/95/040/00140/AM11/	Lic.No/Date:0310576643 31.05.2010	Defer Date:26.10.2010
	Decision : Committee decided to defer case for 28.09.2010 for comments of Department of Pharmaceudticals.			

210	Case No.:16/22/82-ALC4/2010	Party Name:PI INDUSTRIES LTD.,	Meet No/Date:22/82-ALC4/2010 31.08.2010	Status:Case Approved
	HQ File :01/82/050/00669/AM11/	RLA File :13/24/040/00009/AM11/	Lic.No/Date:1310032260 31.05.2010	

Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.15022/6/2010-Ch.II dated 30.08.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
2-Chloro-6-Thiomethyl Toluene	1 Kg.	1.	3-Chloro-2-Methyl Aniline	0.970 kg
		2.	Sodium Methyl Mercaptide (21%)	2.464 kg

RA concerned may take further necessary action as per above decision of NC.

211	Case No.:17/22/82-ALC4/2010	Party Name:DIVIS LABORATORIES LTD.,	Meet No/Date:22/82-ALC4/2010 31.08.2010	Status:Case Deferred
	HQ File :01/82/050/00670/AM11/	RLA File :09/24/040/00065/AM11/	Lic.No/Date:0910042194 01.06.2010	Defer Date:28.09.2010
	Decision : Committee decided to defer case for 28.09.2010 for comments of Department of Pharmaceuticals.			

212	Case No.:18/22/82-ALC4/2010	Party Name:PRIVI ORGANICS LTD	Meet No/Date:22/82-ALC4/2010 31.08.2010	Status:Case Approved
	HQ File :01/82/050/00671/AM11/	RLA File :03/95/040/00150/AM11/	Lic.No/Date:0310577098 02.06.2010	

Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/172/2002/Ch.III dated 15.04.2008 and in consultation with technical authority present in meeting, decided to ratify the norms under para 4.7 of HBP as per details below or as applied by the firm whichever is lower:-

Export Product	Export Qty.	Sl. No.	Import Item	Qty. allowed
Sandal Fleur (4-(2,2,3-Trimethyl Cyclopent-3-en-l-yl)-2-Ethyl-but-2-en-1-ol)	1 Kg	1	Alpha Campholenic aldehyde	1.250 kg
		2	n-Butraldehyde	0.558 kg
		3	Sodium Borohydride	0.075 kg
		4.	Methanol	1.00 kg
		5.	Sodium Methoxide	0.02 kg

RA concerned may take further necessary action as per above decision of NC.

213	Case No.:19/22/82-ALC4/2010	Party Name:PRIVI ORGANICS LTD	Meet No/Date:22/82-ALC4/2010 31.08.2010	Status:Case Approved
	HQ File :01/82/050/00672/AM11/	RLA File :03/95/040/00164/AM11/	Lic.No/Date:0310577099 02.06.2010	

Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/172/2002/Ch.III dated 06.03.2007 and in consultation with technical authority present in meeting, decided to ratify the norms under para 4.7 of HBP as per details below or as applied by the firm whichever is lower:-

Export Product	Export Qty.	Sl. No.	Import Item	Qty. allowed
Amber Fleur (2,3,8,8-Tetramethyl 1,2,3,4,5,6,7,8-Octohydro-2-Napthalenyl Methyl Ketone	1 Kg	1	Myrcene 80%	1.00 kg
		2	Methyl ethyl Ketone	0.600 kg
		3	Toluene	0.02 kg

RA concerned may take further necessary action as per above decision of NC.

214	Case No.:20/22/82-ALC4/2010	Party Name:ARCH PHARMALABS LTD	Meet No/Date:22/82-ALC4/2010 31.08.2010	Status:Case Deferred
	HQ File :01/82/050/00673/AM11/	RLA File :03/94/040/00211/AM11/	Lic.No/Date:0310577127 03.06.2010	Defer Date:26.10.2010

Decision : Committee decided to defer case for 26.10.2010 for comments of Department of Pharmaceuticals.

215	Case No.:21/22/82-ALC4/2010	Party Name:BENZO CHEM INDUSTRIES PRIVATE LIMITED,	Meet No/Date:22/82-ALC4/2010 31.08.2010	Status:Case Approved

	HQ File :01/82/050/00674/AM11/	RLA File :03/94/040/00124/AM11/	Lic.No/Date:0310577206 03.06.2010	

Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/106/2004/Ch.II dated 02.01.2006 and in consultation with technical authority present in meeting, decided to ratify the norms under para 4.7 of HBP as per details below or as applied by the firm whichever is lower:-

Export Product	Export Qty.	Sl. No.	Import Item	Qty. allowed
2,4 Dichloro Benzyl Alcohol (Protectol DA)	1 Kg	1	2,4 Dichloro Benzyl Chloride	1.412 kg
		2	Caustic Soda	0.730 kg

RA concerned may take further necessary action as per above decision of NC.

216	Case No.:22/22/82-ALC4/2010	Party Name:IPCA LABORATORIES LIMITED	Meet No/Date:22/82-ALC4/2010 31.08.2010	Status:Case Approved
	HQ File :01/82/050/00675/AM11/	RLA File :03/94/040/00173/AM11/	Lic.No/Date:0310577210 03.06.2010	

Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their U.O. No.35011/116/2008-PI-III dated 11.11.2008 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
Testosterone Propionate	1 Kg.	1.	4-Androstene 3,17 dione (Androstenedione)	1.19 kg

RA concerned may take further necessary action as per above decision of NC.

217	Case No.:23/22/82-ALC4/2010	Party Name:INDO GERMAN ALKALOIDS	Meet No/Date:22/82-ALC4/2010 31.08.2010	Status:Case Added
	HQ File :01/82/050/00676/AM11/	RLA File :03/94/040/00192/AM11/	Lic.No/Date:0310577217 03.06.2010	Defer Date:

Decision : Committee considered case as per agenda and in light of earlier decision taken in 7/AM10 meeting held on 11.06.2009, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
Ipecacuanha Extract	488.000 kg	1.	Ipecacuanha Roots	2000.8 kg

RA concerned may take further necessary action as per above decision of NC.

218	Case No.:24/22/82-ALC4/2010	Party Name:KARNATAKA ANTIBIOTICS & PHARMACEUTICALS LTD.,	Meet No/Date:22/82-ALC4/2010 31.08.2010	Status:Case Approved
	HQ File :01/82/050/00677/AM11/	RLA File :07/24/040/00060/AM11/	Lic.No/Date:0710071992 03.06.2010	

Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/237/2009-PI-(Norms) dated 27.01.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
Cefuroxime Sodium Injection USP 1 gm Vial	1 Vial	1.	Cefuroxime Sodium Sterile USP	1096.66 mg/vial

RA concerned may take further necessary action as per above decision of NC.

219	Case No.:75/22/82-ALC4/2010	Party Name:ARCH PHARMALABS LTD	Meet No/Date:22/82-ALC4/2010 31.08.2010	Status:Case Approved
	HQ File :01/82/050/00728/AM11/	RLA File :03/94/040/00217/AM11/	Lic.No/Date:0310577228 03.06.2010	

Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/341/2009-PI-(Norms) dated 26.04.2010 and in consultation with technical authority present in meeting, decided to ratify the norms on repeat basis under para 4.7 of HBP as per details below or as applied by the firm whichever is lower.

Export Product	Export Qty.	Sl.No.	import items	Quantity allowed
Gemcitabin Hydrochloride	1 kg	1.	3,5-O-Dibenzoyl-2-Deoxy-2,2-Difluorocytidine	1.756 kg
		2.	Methanol	1.312 kg

RA concerned may take further necessary action as per above decision of NC.

220	Case No.:25/22/82-ALC4/2010	Party Name:IPCA LABORATORIES LIMITED	Meet No/Date:22/82-ALC4/2010 31.08.2010	Status:Case Approved
	HQ File :01/82/050/00678/AM11/	RLA File :03/94/040/00179/AM11/	Lic.No/Date:0310577457 04.06.2010	

Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their U.O.. No.35011/169/2008-PI-III dated 09.04.2009 and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
Triamcinolone Acetonide	1 kg.	1.	9 Beta-11 Beta-Epoxy-16 Alpha, 17 Alpha, 21-Trihydroxy-Pregna-1,4-Diene-3,20-Dione (5TR)	1.095 kg

RA concerned may take further necessary action as per above decision of NC.

221	Case No.:26/22/82-ALC4/2010	Party Name:IPCA LABORATORIES LIMITED	Meet No/Date:22/82-ALC4/2010 31.08.2010	Status:Case Approved
	HQ File :01/82/050/00679/AM11/	RLA File :03/94/040/00232/AM11/	Lic.No/Date:0310577460 04.06.2010	

Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/275/2009-PI-(Norms) dated 09.01.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Prednisolone Sodium Phosphate	1 Kg.	1.	Prednisolone (Prednisolone Base)	0.90 kg

RA concerned may take further necessary action as per above decision of NC.

222	Case No.:27/22/82-ALC4/2010	Party Name:SUPREET CHEMICALS PVT.LTD.	Meet No/Date:22/82-ALC4/2010 31.08.2010	Status:Case Approved
	HQ File :01/82/050/00680/AM11/	RLA File :03/95/040/00174/AM11/	Lic.No/Date:0310577467 04.06.2010	

Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/37/2007-Ch.II dated 30.08.2010 and in consultation with technical authority present in meeting, decided to ratify the norms under para 4.7 of HBP as per details below or as applied by the firm whichever is lower.

Export Product	Export Qty.	Sl.No.	import items	Qty. allowed
L Acid Or N-Ethyl-1,8-Naphtho Lactum	1 kg	1.	1,8-Naphthostyril (1,8-Naphtho Lactum)	1.260 kg

RA concerned may take further necessary action as per above decision of NC.

223	Case No.:28/22/82-ALC4/2010	Party Name:ARCH PHARMALABS LTD	Meet No/Date:22/82-ALC4/2010	Status:Case

			31.08.2010	Deferred
	HQ File :01/82/050/00681/AM11/	RLA File :03/94/040/00922/AM10/	Lic.No/Date:0310577746 07.06.2010	Defer Date:26.10.2010
	Decision : Committee decided to defer case for 28.09.2010 for comments of Department of Pharmaceuticals.			

224	Case No.:58/22/82-ALC4/2010	Party Name:EUROMED HEALTH PRIVATE LIMITED	Meet No/Date:22/82-ALC4/2010 31.08.2010	Status:Case Approved
	HQ File :01/82/050/00711/AM11/	RLA File :35/24/040/00003/AM11/	Lic.No/Date:3510030500 07.06.2010	
	Decision :Committee considered case as per agenda and in consultation with the representative of DIPP present in meeting, decided to ratify norms under para 4.7 of HBP as applied by the firm. RA concerned may take further necessary action as per above decision of NC.			

225	Case No.:29/22/82-ALC4/2010	Party Name:AMBUJA INTERMEDIATES PVT. LTD.	Meet No/Date:22/82-ALC4/2010 31.08.2010	Status:Case Approved
	HQ File :01/82/050/00682/AM11/	RLA File :03/94/040/00245/AM11/	Lic.No/Date:0310578281 10.06.2010	
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/1/2008/Ch.II dated 30.07.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
2R Acid (2-Amino-8-Naphthol-3,6-Disulfonic Acid)	1 kg	1.	K Acid	2.500 kg

RA concerned may take further necessary action as per above decision of NC.

226	Case No.:31/22/82-ALC4/2010	Party Name:ALEMBIC LIMITED	Meet No/Date:22/82-ALC4/2010 31.08.2010	Status:Case Deferred
	HQ File :01/82/050/00684/AM11/	RLA File :34/24/040/00021/AM11/	Lic.No/Date:3410027202 10.06.2010	Defer Date:26.10.2010
	Decision : Committee decided to defer case for 26.10.2010 for comments of Department of Pharmaceuticals.			

227	Case No.:30/22/82-ALC4/2010	Party Name:ADCOCK INGRAM LTD,	Meet No/Date:22/82-ALC4/2010 31.08.2010	Status:Case Deferred

	HQ File :01/82/050/00683/AM11/	RLA File :07/24/040/00077/AM11/	Lic.No/Date:0710072219 14.06.2010	Defer Date:26.10.2010
	Decision : Committee decided to defer case for 26.10.2010 for comments of Department of Pharmaceuticals.			

228	Case No.:32/22/82-ALC4/2010	Party Name:BDR PHARMACEUTICALS INTERNATIONAL PVT. LTD.	Meet No/Date:22/82-ALC4/2010 31.08.2010	Status:Case Deferred
	HQ File :01/82/050/00685/AM11/	RLA File :03/94/040/00230/AM11/	Lic.No/Date:0310579071 16.06.2010	Defer Date:26.10.2010
	Decision : Committee decided to defer case for 26.10.2010 for comments of Department of Pharmaceuticals.			

229	Case No.:33/22/82-ALC4/2010	Party Name:ZIM LABORATORIES LTD.	Meet No/Date:22/82-ALC4/2010 31.08.2010	Status:Case Approved
	HQ File :01/82/050/00686/AM11/	RLA File :03/95/040/00159/AM11/	Lic.No/Date:0310579181 17.06.2010	
	Decision : Committee considered case as per agenda and in consultation with representative of Department of Pharmaceuticals present in meeting, decided to ratify norms under para 4.7 of HBP as applied by the firm.			

230	Case No.:34/22/82-ALC4/2010	Party Name:WEXFORD LABORATORIES P LTD	Meet No/Date:22/82-ALC4/2010 31.08.2010	Status:Case Deferred
	HQ File :01/82/050/00687/AM11/	RLA File :07/24/040/00074/AM11/	Lic.No/Date:0710072310 17.06.2010	Defer Date:26.10.2010
	Decision : Committee decided to defer case for 26.10.2010 for comments of Department of Pharmaceuticals.			

231	Case No.:68/22/82-ALC4/2010	Party Name:KDAC CHEM PVT LTD	Meet No/Date:22/82-ALC4/2010 31.08.2010	Status:Case Deferred
	HQ File :01/82/050/00721/AM11/	RLA File :34/24/040/00051/AM11/	Lic.No/Date:3410027273 17.06.2010	Defer Date:28.09.2010
	Decision : Committee decided to defer case for 28.09.2010 for comments of Department of C&PC.			

232	Case No.:77/22/82-ALC4/2010	Party Name:AVIGNON EXIM PVT.LTD.,	Meet No/Date:22/82-ALC4/2010 31.08.2010	Status:Case Deferred
	HQ File :01/82/050/00730/AM11/	RLA File :03/94/040/00254/AM11/	Lic.No/Date:0310579381 17.06.2010	Defer Date:28.09.2010
	Decision :Committee decided to defer case for 28.09.2010 for comments of Department of C&PC.			

233	Case No.:35/22/82-ALC4/2010	Party Name:TORRENT PHARMACEUTICALS LTD.	Meet No/Date:22/82-ALC4/2010 31.08.2010	Status:Case Deferred
	HQ File :01/82/050/00688/AM11/	RLA File :08/24/040/00071/AM11/	Lic.No/Date:0810089869 21.06.2010	Defer Date:28.09.2010
	Decision :Committee decided to defer case for 28.09.2010 for comments of Department of Pharmaceuticals.			

234	Case No.:36/22/82-ALC4/2010	Party Name:EMCURE PHARMACEUTICALS LTD.	Meet No/Date:22/82-ALC4/2010 31.08.2010	Status:Case Deferred
	HQ File :01/82/050/00689/AM11/	RLA File :31/24/040/00052/AM11/	Lic.No/Date:3110043681 21.06.2010	Defer Date:28.09.2010
	Decision : Committee decided to defer case for 28.09.2010 for comments of Department of Pharmaceuticals.			

235	Case No.:59/22/82-ALC4/2010	Party Name:EUROMED HEALTH PRIVATE LIMITED	Meet No/Date:22/82-ALC4/2010 31.08.2010	Status:Case Deferred
	HQ File :01/82/050/00712/AM11/	RLA File :35/24/040/00018/AM11/	Lic.No/Date:3510030697 21.06.2010	Defer Date:26.10.2010
	Decision :Committee decided to forward a copy of application to DIPP for their comments. Accordingly, case was deferred for 26.10.2010.			

236	Case No.:56/22/82-ALC4/2010	Party Name:AARTI INDUSTRIES LIMITED	Meet No/Date:22/82-ALC4/2010 31.08.2010	Status:Case Deferred
	HQ File :01/82/050/00709/AM11/	RLA File :03/94/040/00282/AM11/	Lic.No/Date:0310581151 29.06.2010	Defer Date:28.09.2010
	Decision : Committee decided to defer case for 28.09.2010 for comments of Department of Pharmaceuticals.			

237	Case No.:64/22/82-ALC4/2010	Party Name:GLENMARK GENERICS LIMITED	Meet No/Date:22/82-ALC4/2010 31.08.2010	Status:Case Deferred
	HQ File :01/82/050/00717/AM11/	RLA File :03/94/040/00287/AM11/	Lic.No/Date:0310581185 29.06.2010	Defer Date:28.09.2010
	Decision :Committee decided to defer case for 28.09.2010 for comments of Department of Pharmaceuticals.			

238	Case No.:65/22/82-ALC4/2010	Party Name:GLENMARK GENERICS LIMITED	Meet No/Date:22/82-ALC4/2010 31.08.2010	Status:Case Approved
	HQ File :01/82/050/00718/AM11/	RLA File :03/94/040/00286/AM11/	Lic.No/Date:0310581173	

			29.06.2010	

Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their U.O. No.35011/152/2009-PI-III dated 26.10.2009 and in consultation with technical authority present in meeting, decided to ratify norms on repeat basis under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Amiodarone Hcl	1 kg	1.	2-Butyl-3-(3,5-Diodo-4-Hydroxy Benzoyl) benzofuran	1.04 kg

RA concerned may take further necessary action as per above decision of NC.

239	Case No.:67/22/82-ALC4/2010	Party Name:MADHUKAR HORMONES & STERODIS [P] LTD.	Meet No/Date:22/82-ALC4/2010 31.08.2010	Status:Case Deferred
	HQ File :01/82/050/00720/AM11/	RLA File :03/95/040/00210/AM11/	Lic.No/Date:0310581119 29.06.2010	Defer Date:26.10.2010
	Decision : Committee decided to defer case for 26.10.2010 for comments of Department of Pharmaceuticals.			

240	Case No.:61/22/82-ALC4/2010	Party Name:CAMPHOR & ALLIED PRODUCTS LIMITED,	Meet No/Date:22/82-ALC4/2010 31.08.2010	Status:Case Deferred
	HQ File :01/82/050/00714/AM11/	RLA File :03/94/040/00299/AM11/	Lic.No/Date:0310581965 02.07.2010	Defer Date:28.09.2010
	Decision : Committee decided to defer case for 28.09.2010 for comments of Department of C&PC.			

241	Case No.:66/22/82-ALC4/2010	Party Name:CIPLA LIMITED	Meet No/Date:22/82-ALC4/2010 31.08.2010	Status:Case Deferred
	HQ File :01/82/050/00719/AM11/	RLA File :03/94/040/00296/AM11/	Lic.No/Date:0310581762 02.07.2010	Defer Date:26.10.2010
	Decision : Committee decided to defer case for 28.09.2010 for comments of Department of Pharmaceuticals.			

242	Case No.:70/22/82-ALC4/2010	Party Name:S.R.S.PHARMACEUTICALS PVT. LTD.	Meet No/Date:22/82-ALC4/2010 31.08.2010	Status:Case Deferred
	HQ File :01/82/050/00723/AM11/	RLA File :03/95/040/00237/AM11/	Lic.No/Date:0310582031 06.07.2010	Defer Date:26.10.2010
	Decision : Committee decided to defer case for 28.09.2010 for comments of Department of Pharmaceuticals.			

243	Case No.:78/22/82-ALC4/2010	Party Name:CAMPHOR & ALLIED PRODUCTS LIMITED,	Meet No/Date:22/82-ALC4/2010 31.08.2010	Status:Case Deferred
	HQ File :01/82/050/00731/AM11/	RLA File :03/94/040/00285/AM11/	Lic.No/Date:0310582149 06.07.2010	Defer Date:28.09.2010
	Decision : Committee decided to defer case for 28.09.2010 for comments of Department of C&PC.			

	Case No.:79/22/82-ALC4/2010	Party Name:CAMPHOR & ALLIED PRODUCTS LIMITED,	Meet No/Date:22/82-ALC4/2010 31.08.2010	Status:Case Approved
	HQ File :01/82/050/00732/AM11/	RLA File :03/94/040/00284/AM11/	Lic.No/Date:0310582168 06.07.2010	
244	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/53/2010-Ch.II dated 10.06.2010 and in consultation with technical authorities present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Camphor USP	1 Kg.	1.	Alpha Pinene	1.15 kg

RA concerned may take further necessary action as per above decision of NC.

	Case No.:80/22/82-ALC4/2010	Party Name:CAMPHOR & ALLIED PRODUCTS LIMITED,	Meet No/Date:22/82-ALC4/2010 31.08.2010	Status:Case Deferred
245	HQ File :01/82/050/00733/AM11/	RLA File :03/94/040/00310/AM11/	Lic.No/Date:0310582158 06.07.2010	Defer Date:28.09.2010
	Decision : Committee decided to defer case for 28.09.2010 for comments of Department of C&PC.			

246	Case No.:84/22/82-ALC4/2010	Party Name:CIPLA LIMITED	Meet No/Date:22/82-ALC4/2010 31.08.2010	Status:Case Approved
	HQ File :01/82/050/00737/AM11/	RLA File :03/94/040/00305/AM11/	Lic.No/Date:0310582173 06.07.2010	
	Decision : Committee considered case as per agenda and in light of earlier decision taken in 9/82 meeting held on 27.05.2008 and in consultation with representative of Department of Pharmaceuticals present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
Sulfamethazine & Trimethoprim Oral Powder/Cobalt Powder	1 pack of 100 gm	1.	Sulfamethazine USP	20.20 gm/pack
		2.	Trimethoprim USP	4.04 gm/pack

RA concerned may take further necessary action as per above decision of NC.

247	Case No.:60/22/82-ALC4/2010	Party Name:LAKE CHEMICALS PRIVATE LIMITED	Meet No/Date:22/82-ALC4/2010 31.08.2010	Status:Case Deferred
	HQ File :01/82/050/00713/AM11/	RLA File :07/24/040/00073/AM11/	Lic.No/Date:0710072682 07.07.2010	Defer Date:28.09.2010
	Decision :Committee decided to defer case for 28.09.2010 for comments of Department of Pharmaceuticals.			

248	Case No.:91/22/82-ALC4/2010	Party Name:CIPLA LIMITED	Meet No/Date:22/82-ALC4/2010 31.08.2010	Status:Case Deferred
	HQ File :01/82/050/00744/AM11/	RLA File :03/94/040/00314/AM11/	Lic.No/Date:0310582416 07.07.2010	Defer Date:28.09.2010
	Decision : Committee decided to defer case for 28.09.2010 for comments of Department of Pharmaceuticals.			

249	Case No.:92/22/82-ALC4/2010	Party Name:AVA CHEMICALS PVT.LTD.,	Meet No/Date:22/82-ALC4/2010 31.08.2010	Status:Case Approved
	HQ File :01/82/050/00745/AM11/	RLA File :03/94/040/00281/AM11/	Lic.No/Date:0310582304 07.07.2010	

Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/110/2007-Ch.II dated 14.06.2010 and in consultation with technical authority present in meeting, decided to ratify the norms on repeat basis under para 4.7 of HBP as per details below or as applied by the firm whichever is lower.

Export Product	Export Qty.	Sl.No.	import items	Qty. allowed
EDTA Disodium (Liquid) Assay Min. 40%	1 kg	1.	Ethylene Diamine Tetra Acetic Acid (EDTA)	0.377 kg

RA concerned may take further necessary action as per above decision of NC.

250	Case No.:98/22/82-ALC4/2010	Party Name:SYMBIOTEC PHARMALAB LTD.,	Meet No/Date:22/82-ALC4/2010 31.08.2010	Status:Case Deferred
	HQ File :01/82/050/00751/AM11/	RLA File :11/24/040/00042/AM09/	Lic.No/Date:1110022752 07.07.2010	Defer Date:26.10.2010
	Decision : Committee decided to defer case for 28.09.2010 for comments of Department of Pharmaceuticals.			

251	Case No.:71/22/82-ALC4/2010	Party Name:SHALINA LABORATORIES PVT. LTD.	Meet No/Date:22/82-ALC4/2010 31.08.2010	Status:Case Deferred
	HQ File :01/82/050/00724/AM11/	RLA File :03/95/040/00213/AM11/	Lic.No/Date:0310582826 09.07.2010	Defer Date:28.09.2010
	Decision :Committee decided to defer case for 28.09.2010 for comments of Department of Pharmaceuticals.			

252	Case No.:72/22/82-ALC4/2010	Party Name:SHALINA LABORATORIES PVT. LTD.	Meet No/Date:22/82-ALC4/2010 31.08.2010	Status:Case Deferred
	HQ File :01/82/050/00725/AM11/	RLA File :03/95/040/00214/AM11/	Lic.No/Date:0310582836 09.07.2010	Defer Date:28.09.2010
	Decision : Committee decided to defer case for 28.09.2010 for comments of Department of Pharmaceuticals.			

253	Case No.:95/22/82-ALC4/2010	Party Name:DSM ANTI-INFECTIVES INDIA PVT LTD	Meet No/Date:22/82-ALC4/2010 31.08.2010	Status:Case Deferred
	HQ File :01/82/050/00748/AM11/	RLA File :22/24/040/00013/AM10/	Lic.No/Date:2210010173 09.07.2010	Defer Date:28.09.2010
	Decision :Committee decided to defer case for 28.09.2010 for comments of Department of Pharmaceuticals.			

254	Case No.:82/22/82-ALC4/2010	Party Name:LUPIN LIMITED	Meet No/Date:22/82-ALC4/2010 31.08.2010	Status:Case Deferred
	HQ File :01/82/050/00735/AM11/	RLA File :03/95/040/00246/AM11/	Lic.No/Date:0310583088 12.07.2010	Defer Date:28.09.2010
	Decision : Committee decided to defer case for 28.09.2010 for comments of Department of Pharmaceuticals.			

255	Case No.:87/22/82-ALC4/2010	Party Name:CIPLA LIMITED	Meet No/Date:22/82-ALC4/2010 31.08.2010	Status:Case Deferred
	HQ File :01/82/050/00740/AM11/	RLA File :03/94/040/00319/AM11/	Lic.No/Date:0310582931 12.07.2010	Defer Date:26.10.2010
	Decision : Committee decided to defer case for 26.10.2010 for comments of Department of Pharmaceuticals.			

256	Case No.:74/22/82-ALC4/2010	Party Name:ADCOCK INGRAM LTD,	Meet No/Date:22/82-ALC4/2010 31.08.2010	Status:Case Approved
	HQ File :01/82/050/00727/AM11/	RLA File :07/24/040/00114/AM11/	Lic.No/Date:0710072867 13.07.2010	

Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/82/2009-PI-III dated 26.10.2009 and in consultation with technical authority present in meeting decided to revise norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Paracetamol 450 mg + Caffeine 45 mg + Doxylamine Succinate 5 mg + Codeine Phosphate 10 mg tablet	1 No.	1.	Doxylamine Succinate	5.10 mg
		2.	Colour Quiolin Yellow Lake	4.56 mg
		3.	Colour Quilolin Yellow WS	2.43 mg

RA concerned may take further necessary action as per above decision of NC.

257	Case No.:93/22/82-ALC4/2010	Party Name:GLOBAL CALCIUM PRIVATE LIMITED,	Meet No/Date:22/82-ALC4/2010 31.08.2010	Status:Case Approved
	HQ File :01/82/050/00746/AM11/	RLA File :07/24/040/00116/AM11/	Lic.No/Date:0710072861 13.07.2010	

Decision : Committee considered case as per agenda and in light of earlier decision taken in 18/11 meeting held on 03.08.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Calcium Gluconate	1 Kg.	1.	Dextrose Mono Hydrate	1.273 kg

RA concerned may take further necessary action as per above decision of NC.

258	Case No.:88/22/82-ALC4/2010	Party Name:CIPLA LIMITED	Meet No/Date:22/82-ALC4/2010 31.08.2010	Status:Case Approved
	HQ File :01/82/050/00741/AM11/	RLA File :03/94/040/00321/AM11/	Lic.No/Date:0310583587 14.07.2010	

Decision : Committee considered case as per agenda and in light of earlier decision taken in 10/11 meeting held on 08.06.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
Tetracip 10% Oral Powder (Pack size 1 kg)	1 pack	1.	Tetramisole Hydrochloride	101 gm.

	RA concerned may take further necessary action as per above decision of NC.

259	Case No.:108/22/82-ALC4/2010	Party Name:MEDCHL CHEMICALS AND PHARMACEUTICALS PVT LTD	Meet No/Date:22/82-ALC4/2010 31.08.2010	Status:Case Deferred
	HQ File :01/82/050/00761/AM11/	RLA File :09/24/040/00028/AM11/	Lic.No/Date:0910042684 14.07.2010	Defer Date:26.10.2010
	Decision : Committee decided to defer case for 26.10.2010 for comments of Department of Pharmaceuticals.			

260	Case No.:107/22/82-ALC4/2010	Party Name:ENALTEC LABS PVT.LTD.	Meet No/Date:22/82-ALC4/2010 31.08.2010	Status:Case Deferred
	HQ File :01/82/050/00760/AM11/	RLA File :03/94/040/00333/AM11/	Lic.No/Date:0310583797 15.07.2010	Defer Date:28.09.2010
	Decision : Committee decided to defer case for 28.09.2010 for comments of Department of Pharmaceuticals.			

261	Case No.:97/22/82-ALC4/2010	Party Name:TONIRA PHARMA LTD,	Meet No/Date:22/82-ALC4/2010 31.08.2010	Status:Case Deferred
	HQ File :01/82/050/00750/AM11/	RLA File :34/24/040/00073/AM11/	Lic.No/Date:3410027520 16.07.2010	Defer Date:26.10.2010
	Decision : Committee decided to defer case for 26.10.2010 for comments of Department of Pharmaceuticals.			

262	Case No.:101/22/82-ALC4/2010	Party Name:TONIRA PHARMA LTD,	Meet No/Date:22/82-ALC4/2010 31.08.2010	Status:Case Deferred
	HQ File :01/82/050/00754/AM11/	RLA File :34/24/040/00072/AM11/	Lic.No/Date:3410027519 16.07.2010	Defer Date:26.10.2010
	Decision : Committee decided to defer case for 26.10.2010 for comments of Department of Pharmaceuticals.			

263	Case No.:85/22/82-ALC4/2010	Party Name:CIPLA LIMITED	Meet No/Date:22/82-ALC4/2010 31.08.2010	Status:Case Deferred
	HQ File :01/82/050/00738/AM11/	RLA File :03/94/040/00350/AM11/	Lic.No/Date:0310584093 19.07.2010	Defer Date:26.10.2010
	Decision : Committee decided to defer case for 26.10.2010 for comments of Department of Pharmaceuticals.			

264	Case No.:90/22/82-ALC4/2010	Party Name:CIPLA LIMITED	Meet No/Date:22/82-ALC4/2010 31.08.2010	Status:Case Deferred

	HQ File :01/82/050/00743/AM11/	RLA File :03/94/040/00351/AM11/	Lic.No/Date:0310584095 19.07.2010	Defer Date:28.09.2010
	Decision : Committee decided to defer case for 28.09.2010 for comments of Department of Pharmaceuticals.			

265	Case No.:104/22/82-ALC4/2010	Party Name:IND-SWIFT LABORATORIES LTD.,	Meet No/Date:22/82-ALC4/2010 31.08.2010	Status:Case Approved
	HQ File :01/82/050/00757/AM11/	RLA File :22/24/040/00018/AM11/	Lic.No/Date:2210010193 19.07.2010	

Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/41/2010-PI (Norms) dated 01.07.2010 and in consultation with technical authorities present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Clopidogrel Hydrogen Sulphate	1 Kg.	1.	DL-2-Chlorophenyl Glycine	1.05 kg
		2.	Methanol	2.375 kg
		3.	Methylene Chloride	1.185 kg
		4.	L(+) Tartaric Acid	0.70 kg
		5.	Acetone	0.613 kg
		6.	Thiophene-2-Ethanol	1.00 kg
		7.	Toluene	1.552 kg
		8.	Iso Propyl Alcohol	4.085 kg

RA concerned may take further necessary action as per above decision of NC.

266	Case No.:105/22/82-ALC4/2010	Party Name:HINDUSTAN POLYAMIDES & FIBRES LIMITED	Meet No/Date:22/82-ALC4/2010 31.08.2010	Status:Case Deferred
	HQ File :01/82/050/00758/AM11/	RLA File :03/94/040/00307/AM11/	Lic.No/Date:0310584083 19.07.2010	Defer Date:28.09.2010
	Decision : Committee decided to defer case for 28.09.2010 for comments of Department of C&PC.			

267	Case No.:89/22/82-ALC4/2010	Party Name:CIPLA LIMITED	Meet No/Date:22/82-ALC4/2010 31.08.2010	Status:Case Approved
	HQ File :01/82/050/00742/AM11/	RLA File :03/94/040/00353/AM11/	Lic.No/Date:0310584227 20.07.2010	

Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their U.O. No.35011/83/2007-PI-III dated 28.01.2008 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Export Qty.	Sl.No.	Description of import items	Qty. allowed
Carvedilol	1kg.	1.	4-hydroxy Carbazol	1.06 kg
		2.	N-[2-(2-methoxy phenoxy)ethyl]benzylamine hcl	1.089 kg

RA concerned may take further necessary action as per above decision of NC.

268	Case No.:102/22/82-ALC4/2010	Party Name:CLEAN SCIENCE AND TECHNOLOGY PVT.LTD.	Meet No/Date:22/82-ALC4/2010 31.08.2010	Status:Case Deferred
	HQ File :01/82/050/00755/AM11/	RLA File :31/24/040/00070/AM11/	Lic.No/Date:3110044017 20.07.2010	Defer Date:28.09.2010
	Decision : Committee decided to defer case for 28.09.2010 for comments of Department of C&PC.			

269	Case No.:106/22/82-ALC4/2010	Party Name:ENALTEC LABS PVT.LTD.	Meet No/Date:22/82-ALC4/2010 31.08.2010	Status:Case Deferred
	HQ File :01/82/050/00759/AM11/	RLA File :03/94/040/00303/AM11/	Lic.No/Date:0310584220 20.07.2010	Defer Date:28.09.2010
	Decision : Committee decided to defer case for 28.09.2010 for comments of Department of Pharmaceuticals.			

270	Case No.:86/22/82-ALC4/2010	Party Name:CIPLA LIMITED	Meet No/Date:22/82-ALC4/2010 31.08.2010	Status:Case Deferred
	HQ File :01/82/050/00739/AM11/	RLA File :03/94/040/00368/AM11/	Lic.No/Date:0310584871 23.07.2010	Defer Date:28.09.2010
	Decision : Committee decided to defer case for 28.09.2010 for comments of Department of Pharmaceuticals.			

271	Case No.:94/22/82-ALC4/2010	Party Name:HONEST BIO-VET PVT. LTD	Meet No/Date:22/82-ALC4/2010 31.08.2010	Status:Case Deferred
	HQ File :01/82/050/00747/AM11/	RLA File :08/24/040/00132/AM11/	Lic.No/Date:0810090720 23.07.2010	Defer Date:28.09.2010
	Decision : Committee decided to defer case for 28.09.2010 for comments of Department of Pharmaceuticals.			

272	Case No.:96/22/82-ALC4/2010	Party Name:HONEST BIO-VET PVT. LTD	Meet No/Date:22/82-ALC4/2010 31.08.2010	Status:Case Deferred
			Lic.No/Date:0810090721	

	HQ File :01/82/050/00749/AM11/	RLA File :08/24/040/00133/AM11/	23.07.2010	Defer Date:28.09.2010
	Decision : Committee decided to defer case for 28.09.2010 for comments of Department of Pharmaceuticals.			

273	Case No.:81/22/82-ALC4/2010	Party Name:EUROMED HEALTH PRIVATE LIMITED	Meet No/Date:22/82-ALC4/2010 31.08.2010	Status:Case Approved
	HQ File :01/82/050/00734/AM11/	RLA File :35/24/040/00024/AM11/	Lic.No/Date:3510031112 05.08.2010	
	Decision :Committee considered case as per agenda and in consultation with representative of DIPP present in meeting, decided to ratify norms under para 4.7 of HBP as applied by the firm. RA concerned may take further necessary action as per above decision of NC.			

274	Case No.:4/22/82-ALC4/2010	Party Name:MEHTA (API) PVT.LTD	Meet No/Date:22/82-ALC4/2010 31.08.2010	Status:Case Deferred
	HQ File :01/82/050/00657/AM11/	RLA File :03/95/040/00358/AM11/	Lic.No/Date:0310587875 16.08.2010	Defer Date:26.10.2010
	Decision : Committee decided to defer case for 26.10.2010 for comments of Department of Pharmaceuticals.			

275	Case No.:1/22/82-ALC4/2010	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:22/82-ALC4/2010 31.08.2010	Status:Case Deferred
	HQ File :01/82/050/00654/AM11/	RLA File :05/24/040/00171/AM11/	Lic.No/Date:0510270699 17.08.2010	Defer Date:28.09.2010
	Decision : Committee decided to defer case for 28.09.2010 for comments of Department of Pharmaceuticals.			

276	Case No.:2/22/82-ALC4/2010	Party Name:KARNATAKA ANTIBIOTICS & PHARMACEUTICALS LTD.,	Meet No/Date:22/82-ALC4/2010 31.08.2010	Status:Case Deferred
	HQ File :01/82/050/00655/AM11/	RLA File :07/24/040/00171/AM11/	Lic.No/Date:0710073644 17.08.2010	Defer Date:28.09.2010
	Decision : Committee decided to defer case for 28.09.2010 for comments of Department of Pharmaceuticals.			

277	Case No.:3/22/82-ALC4/2010	Party Name:KARNATAKA ANTIBIOTICS & PHARMACEUTICALS LTD.,	Meet No/Date:22/82-ALC4/2010 31.08.2010	Status:Case Deferred
	HQ File :01/82/050/00656/AM11/	RLA File :07/24/040/00168/AM11/	Lic.No/Date:0710073645 17.08.2010	Defer Date:28.09.2010

	Decision : Committee decided to defer case for 28.09.2010 for comments of Department of Pharmaceuticals.

278	Case No.:38/22/82-ALC4/2010	Party Name:BEST VALUE CHEM PVT. LTD.	Meet No/Date:22/82-ALC4/2010 31.08.2010	Status:Case Approved
	HQ File :01/82/050/00691/AM11/	RLA File :34/24/040/00110/AM11/	Lic.No/Date:3410027731 17.08.2010	

Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/112/2005/Ch.II dated 16.01.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Verdyl Propionate	1 kg	1.	Dicylopentadiene	0.712 kg
		2.	Propionic Acid	0.400 kg

RA concerned may take further necessary action as per above decision of NC.

279	Case No.:39/22/82-ALC4/2010	Party Name:UNICHEM LABORATORIES LIMITED	Meet No/Date:22/82-ALC4/2010 31.08.2010	Status:Case Deferred
	HQ File :01/82/050/00692/AM11/	RLA File :03/95/040/00365/AM11/	Lic.No/Date:0310588002 17.08.2010	Defer Date:28.09.2010
	Decision :Committee decided to defer case for 28.09.2010 for comments of Department of Pharmaceuticals.			

280	Case No.:40/22/82-ALC4/2010	Party Name:S.R.S.PHARMACEUTICALS PVT. LTD.	Meet No/Date:22/82-ALC4/2010 31.08.2010	Status:Case Deferred
	HQ File :01/82/050/00693/AM11/	RLA File :03/95/040/00305/AM11/	Lic.No/Date:0310588014 17.08.2010	Defer Date:28.09.2010
	Decision : Committee decided to defer case for 28.09.2010 for comments of Department of Pharmaceuticals.			

281	Case No.:41/22/82-ALC4/2010	Party Name:PUNJAB CHEMICALS AND CROP PROTECTION LTD.,	Meet No/Date:22/82-ALC4/2010 31.08.2010	Status:Case Deferred
	HQ File :01/82/050/00694/AM11/	RLA File :03/95/040/00338/AM11/	Lic.No/Date:0310588148 17.08.2010	Defer Date:28.09.2010
	Decision : Committee decided to defer case for 28.09.2010 for comments of Department of Pharmaceuticals.			

282	Case No.:42/22/82-ALC4/2010	Party Name:PROMED EXPORTS PVT.LTD.	Meet No/Date:22/82-ALC4/2010	Status:Case

			31.08.2010	Approved
	HQ File :01/82/050/00695/AM11/	RLA File :05/24/040/00183/AM11/	Lic.No/Date:0510270832 18.08.2010	

Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their U.O. No.35011/30/2009-PI-III dated 26.10.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Inokain Eye Drops 0.4% Solution, 5 ml Vial	1 No.	1.	Benoxinate Hcl	0.021 gm/Vial of 5 ml

RA concerned may take further necessary action as per above decision of NC.

283	Case No.:43/22/82-ALC4/2010	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:22/82-ALC4/2010 31.08.2010	Status:Case Deferred
	HQ File :01/82/050/00696/AM11/	RLA File :08/24/040/00159/AM11/	Lic.No/Date:0810091377 18.08.2010	Defer Date:28.09.2010
	Decision : Committee decided to defer case for 28.09.2010 for comments of Department of Pharmaceuticals.			

284	Case No.:44/22/82-ALC4/2010	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:22/82-ALC4/2010 31.08.2010	Status:Case Deferred
	HQ File :01/82/050/00697/AM11/	RLA File :08/24/040/00158/AM11/	Lic.No/Date:0810091380 18.08.2010	Defer Date:28.09.2010
	Decision : Committee decided to defer case for 28.09.2010 for comments of Department of Pharmaceuticals.			

285	Case No.:45/22/82-ALC4/2010	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:22/82-ALC4/2010 31.08.2010	Status:Case Deferred
	HQ File :01/82/050/00698/AM11/	RLA File :08/24/040/00154/AM11/	Lic.No/Date:0810091381 18.08.2010	Defer Date:28.09.2010
	Decision : Committee decided to defer case for 28.09.2010 for comments of Department of Pharmaceuticals.			

286	Case No.:46/22/82-ALC4/2010	Party Name:MAHAVIR INTERMEDIATES	Meet No/Date:22/82-ALC4/2010 31.08.2010	Status:Case Deferred
	HQ File :01/82/050/00699/AM11/	RLA File :52/24/040/00005/AM11/	Lic.No/Date:5210031651 18.08.2010	Defer Date:26.10.2010

	Decision :Committee considered case as per agenda and observed that Department of C&PC vide their letter No.14010/45/2010-Ch.II dated 20.07.2010, has called for the following information from the firm:- 1. Stage wise % yield in regard to each reactant alongwith justification. 2. Authentic/Printed technical literature in support of % yield or norms applied for import. 3. Photocopy of norms approved by ALC for the same export item in the past. It was, therefore, decided to remind the firm to furnish the above information within 15 days. Accordingly, case was deferred for 26.10.2010.

287	Case No.:114/22/82-ALC4/2010	Party Name:GALAXY SURFACTANTS LTD.,	Meet No/Date:22/82-ALC4/2010 31.08.2010	Status:Case Deferred
	HQ File :01/82/050/00767/AM11/	RLA File :03/94/040/00020/AM11/	Lic.No/Date:0310588363 18.08.2010	Defer Date:28.09.2010
	Decision : Committee decided to defer case for 28.09.2010 for comments of Department of C&PC.			

288	Case No.:103/22/82-ALC4/2010	Party Name:MEDREICH LIMITED	Meet No/Date:22/82-ALC4/2010 31.08.2010	Status:Case Deferred
	HQ File :01/82/050/00756/AM11/	RLA File :07/24/040/00194/AM11/	Lic.No/Date:0710073685 19.08.2010	Defer Date:28.09.2010
	Decision : Committee decided to defer case for 28.09.2010 for comments of Department of Pharmaceuticals.			

289	Case No.:109/22/82-ALC4/2010	Party Name:HETERO LABS LIMITED	Meet No/Date:22/82-ALC4/2010 31.08.2010	Status:Case Deferred
	HQ File :01/82/050/00762/AM11/	RLA File :09/24/040/00203/AM11/	Lic.No/Date:0910043139 19.08.2010	Defer Date:28.09.2010
	Decision : Committee decided to defer case for 28.09.2010 for comments of Department of Pharmaceuticals.			

290	Case No.:115/22/82-ALC4/2010	Party Name:NAVIN FLUORINE INTERNATIONAL LIMITED	Meet No/Date:22/82-ALC4/2010 31.08.2010	Status:Case Deferred
	HQ File :01/82/050/00768/AM11/	RLA File :03/95/040/00307/AM11/	Lic.No/Date:0310588444 19.08.2010	Defer Date:28.09.2010
	Decision : Committee decided to defer case for 28.09.2010 for comments of Department of C&PC.			

291	Case No.:111/22/82-ALC4/2010	Party Name:HETERO LABS LIMITED	Meet No/Date:22/82-ALC4/2010 31.08.2010	Status:Case Deferred

	HQ File :01/82/050/00764/AM11/	RLA File :09/24/040/00190/AM11/	Lic.No/Date:0910043160 20.08.2010	Defer Date:28.09.2010
	Decision : Committee decided to defer case for 28.09.2010 for comments of Department of Pharmaceuticals.			

292	Case No.:112/22/82-ALC4/2010	Party Name:VIJAYASRI ORGANICS LTD	Meet No/Date:22/82-ALC4/2010 31.08.2010	Status:Case Deferred
	HQ File :01/82/050/00765/AM11/	RLA File :09/24/040/00181/AM11/	Lic.No/Date:0910043179 20.08.2010	Defer Date:28.09.2010
	Decision : Committee decided to defer case for 28.09.2010 for comments of Department of Pharmaceuticals.			

293	Case No.:113/22/82-ALC4/2010	Party Name:VIJAYASRI ORGANICS LTD	Meet No/Date:22/82-ALC4/2010 31.08.2010	Status:Case Deferred
	HQ File :01/82/050/00766/AM11/	RLA File :09/24/040/00180/AM11/	Lic.No/Date:0910043180 20.08.2010	Defer Date:28.09.2010
	Decision : Committee decided to defer case for 28.09.2010 for comments of Department of Pharmaceuticals.			

179	**Outside Agenda**	Party Name:KARNATAKA ANTIBIOTICS & PHARMACEUTICALS LTD.,	Meet No/Date:22/82-ALC4/2010 31.08.2010	Status:Case Approved
	HQ File :01/82/050/00164/AM11/	RLA File :07/24/040/00001/AM11/	Lic.No/Date:0710071213 27.04.2010	

This case was considered by NC in its 6/82 meeting held on 11.05.2010 and following decision was taken:-

Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/237/2009-PI-(Norms) dated 27.01.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
Cefuroxime Sodium Injection USP 750 mg	1 Vial	1.	Cefuroxime Sodium Sterile USP	1096.66 mg/vial

The representative of Department of Pharmaceuticals informed that the above quantity of input is for 1 gm Vial, while in this case, the firm has sought export of Cefuroxime Sodium Injection USP 750 mg for which the quantity of input should be allowed to the extent of 822.50 mg/vial. It was, therefore, decided to reduce the quantity of input to 822.50 mg/vial instead of 1096.66 mg/vial.

RA concerned may take further necessary action as per above decision of NC.